SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF K G R S BUSINESS CONSULTANTS PRIVATE LIMITED

1.	**Name of Corporate Person**	**K G R S BUSINESS CONSULTANTS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	30/11/2023
3.	Authority under which Corporate Person is incorporated /registered	Incorporated under the Companies Act, 2013 having authority of Registrar of Companies, Chandigarh
4.	Corporate identity number / limited liability identity number of Corporate Person	U69200PB2023PTC060126
5.	Address of the registered Office and Principal office (if any) of Corporate Person	B-31/2106, Street No. 4, Indrapuri, Tajpur Road, Samrala Road, Ludhiana, Punjab, India, 141008
6.	Liquidation commencement date of Corporate Person	**4th November, 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Mast Ram** **Address:** 1st Floor, SCO-35, Sector-20C, Chandigarh 160020 **Email id:** mrchechi.ip@gmail.com **Mobile No:** +91-94172 64876 **Regn. No:** IBBI/IPA-002/IP-N00211/2017-18/10664 **AFA Validity upto:** 30th of June 2027
8.	Last date for submission of claims	**4th December, 2026**

Notice is hereby given that **K G R S BUSINESS CONSULTANTS PRIVATE LIMITED** has commenced voluntary liquidation on **4th November, 2026.**

The stakeholders of **K G R S BUSINESS CONSULTANTS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **4th December, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mast Ram

Date: 04.11.2026
Place: Chandigarh

Liquidator of K G R S BUSINESS CONSULTANTS PRIVATE LIMITED
Regn. No.: IBBI/IPA-002/IP-N00211/2017-18/10664

YES BANK LIMITED
Regd.Off: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai–400055
Branch Office: Panipat
website: www.yesbank.in

Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor will be sold on "As is where is", "As is what is"on **23 Nov 2026** for recovery of **Rs 31,06,443.86/- (Rupees thirty one lakhs six thousand four hundred fourty three & eighty six paise) due as on 3rd -December-2024** respective subject to further interest and charges at contracted rate, due to the Secured Creditor from **(1)Amarpal Singh C/o Piara Singh Address: House No 1251/497 a street No 3 Block-C GNE College Ishar Nagar Ludhiana Punjab 141001(2) Piara Singh C/o Gurdas Singh Address :- House No 1251/497 street No 3 Block-C GNE College Ishar Nagar Ludhiana Punjab 141006 (3) Gurpreet Kour C/o Amarpal Singh Address :- House No 1251/497 a street No 3 Block-C GNE College Ishar Nagar Ludhiana Punjab 141006**The Reserve Price will be **Rs 27,10,000/-(Rs Twenty-seven Lakh Ten thousand only)** and the Earnest Money Deposit will be **Rs 2,71,000/- (Rs Two Lakh Seventy-One Thousand -)**

Description of property

All the piece and parcel of non-agricultural property i.e. House No B-29-1251/C/479/A measuring 135 gaj situated at Ishar Nagar, Gill NO-2, Comprised in khata number 2567/3274 Khasra No 1052, Jamabandi of the year 2010-2011 page No 2 hadbast No 263 of village Gill-2, Ishar Nagar tehsil and Distt Ludhiana Punjab. East:- Street No 3 28'-4" West:- Street 28'-4"North:- Neighbor 43'-0" South:- Rented Property 43'-0"

Date and time of e-auction:23 Nov , 2026 from 11:00 am to 2:00 pm with extensions of 5 minutes each

Last date for submission of bid: 21 Nov 2026 till 3.00 pm

Date and time of inspection of property: 20 Nov 2026 from 11:00 am to 2:00

For detailed terms and conditions of the sale, please refer to the link provided in http://10.0.49.5/about-us/media/auction-property-- Secured Creditor's website i.e. www.yesbank.in.

In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or Inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD., Mr. Amit Sharma on 9996467419 or E-mail : Amit.Sharma62@yesbank.in and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Ahmedabad, Web Portal Address https://sarfaesi.auctiontiger.net Bidder Support Numbers: +91 9265562821/18 & 9978591888, 079-68136880/68136837, E-mail: support@auctiontiger.net and ramprasad@auctiontiger.net. Contact person: Mr. Ram Sharma -9978591888

As contemplated U/s.13(8) of the Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

SALE NOTICE TO BORROWER/GAURANTORS

The above shall be treated as Notice U/r. 9(1) read with 8(6) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 15 days from the date of publication.

Date: 06/11/2026 **YES BANK LMITED,**
Place: Ludhiana **Authorized Officer**

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
SCO 33-34-35, 1st Floor, Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

Exh. No.: 1038
RC/403/2023 21-10-2026

PUNJAB NATIONAL BANK
Versus
SMT. MANJIT KAUR

To,
(CD 1) Smt. Manjit Kaur widow of Late Shamsher Singh resident of Village Dharamgarh, Tehsil Safidon, District -
(CD 2) Ajitpal Singh S/o Late Shamsher Singh R/o Village Dharamgarh Tehsil Saffidon Dist Jind -
(CD 3) Pritpal Kaur D/o Late Shamsher Singh R/o Village Dharamgarh Tehsil Saffidon Dist Jind -
(CD 4) Lakhbir Kaur D/o of Late Shamsher Singh village Dharmender Tehsil Saffidon Distt Jind -

Whereas you the SMT. MANJIT KAUR was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL CHANDIGARH(DRT 2) who had issued the Recovery Certificate dated **27/06/2023** in **OA/1838/2018** to pay to the Applicant Bank(s)/Financial Institution(s)Name of applicant, the sum of **Rs 1216037 (Rupees Twelve Lakhs Sixteen Thousands Thirty Seven Only)** along with pendentellite andfuture interest @ 5% w.e.f. 26/07/2018 till realization and costs of **Rs. 15000 (Rupees Fifteen Thousands Only)**, and whereas the said has not been paid, the undersigned has ordered the sale of under mentioned immovable / Immoveable property.

2. You are hereby informed that the **20/11/2026** at **10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of Properties :

agriculture land measuring 103Kanal-12Marla situated within revenueestate of Village Dharamgarh, Tehsil Safidon, Distt. Jind is registeredmortgaged with Bank in this case vide rapat no. 443 dated 09.05.2011.

Given under my hand and seal of this Tribunal on **21.10.2026** at Chandigarh

(Recovery Officer)
DRT-II, Chandigarh

Credila

POSSESSION NOTICE
(For immovable property)
Rule 8 (1)

Whereas, The undersigned being the Authorised Officer of **Credila Financial Services Limited (Hereinafter referred as "Credila")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **("Act")** and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **17th August 2026** calling upon the borrower **Komalpreet Kaur, Lovepreet Kaur, Kulwinder Singh and Gurpreet Kaur** to repay the amount mentioned in the notice aggregating **Rs. 26,16,608 /- (Rupees Twenty Six Lakhs Sixteen Thousand Six Hundred and Eight Only), as on 13.08.2026** plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of payment to Credila, within 60 days from the date of the notice.

The Borrower/Mortgagor/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantors and the public in general that the undersigned being the Authorized Officer of Credila has taken **Symbolic possession** of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this **02 day of November of the year 2026.**

The Borrower/Mortgagor/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Credila Financial Services Limited, 2nd Floor, AllCargo House, Kalina, CST Road, Santacruz (East), Mumbai - 400098, India** for an amount of **Rs. 26,16,608/- (Rupees Twenty Six Lakhs Sixteen Thousand Six Hundred Eight Only), as on 13.08.2026** plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to Credila.

The Borrower's/Mortgagors'/Guarantors' attention is invited to provisions of sub-Section 8 of Section13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property Bearing Khewat No. 561, Khatoni No. 1645-1657 Kitte 44 Measuring 265 Kanal 11 Marla & Its 2400/1444592 Share Which Comes To Property Measuring 0-8 Marla (224 Ft.) 40x60 Situated In The Revenue Estate Of Village Chabhal Kalan Tehsil & District Tarn Taran (Punjab), Bounded As Under: East: Gali, West: Other Property, North: Gali, South: Gali.

Date : 02.11.2026 **(Authorised Officer)**
Place : Tarn Taran **Credila Financial Services Limited**

SCHEDULE I
FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF K G R S BUSINESS CONSULTANTS PRIVATE LIMITED

1.	**Name of Corporate Person**	**K G R S BUSINESS CONSULTANTS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	30/11/2023
3.	Authority under which Corporate Person is incorporated /registered	Incorporated under the Companies Act, 2013 having authority of Registrar of Companies, Chandigarh
4.	Corporate identity number / limited liability identity number of Corporate Person	U69200PB2023PTC060126
5.	Address of the registered Office and Principal office (if any) of Corporate Person	B-31/2106, Street No. 4, Indrapuri, Tajpur Road, Samrala Road, Ludhiana, Punjab, India, 141008
6.	Liquidation commencement date of Corporate Person	**4th November, 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Mast Ram** **Address:** 1st Floor, SCO-35, Sector-20C, Chandigarh 160020 **Email id:** mrchechi.ip@gmail.com **Mobile No:** +91-94172 64876 **Regn. No:** IBBI/IPA-002/IP-N00211/2017-18/10664 **AFA Validity upto:** 30th of June 2027
8.	Last date for submission of claims	**4th December, 2026**

Notice is hereby given that **K G R S BUSINESS CONSULTANTS PRIVATE LIMITED** has commenced voluntary liquidation on **4th November, 2026.**

The stakeholders of **K G R S BUSINESS CONSULTANTS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **4th December, 2026,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mast Ram
Date: 04.11.2026 Liquidator of K G R S BUSINESS CONSULTANTS PRIVATE LIMITED
Place: Chandigarh **Regn. No.:** IBBI/IPA-002/IP-N00211/2017-18/10664

DCB Bank Limited
Corporate & Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra
Regional Office: A-Set House, 7/56, D.B.Gupta Road, Karol Bagh, New Delhi – 110005

DCB BANK

APPENDIX IV-A
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction / Sale notice under the Provision of Rule 8(5) of the Security Interest (Enforcement) Rule,2002 for sale of immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule,2002.

Notice is hereby given to the public in general and in particular to the borrower(s)/ Co-borrower (s)/ Mortgagor(s) and the guarantors (including their legal heirs if any) that the below described immovable properties mortgaged/ charged to DCB BANK LTD. Secured creditor, the Constructive/ Physical possession of which has been taken by the Authorized Officer of the DCB Bank will, will be sold on "As is where is", "as is what is", "whatever there is" and "No Recourse" basis. The property will be sold for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:–

Sr. No.	Name of Borrower and Guarantors	1. Reserve Price / 2. Earnest Money Deposit (EMD) / 3. Bid Increase Amount	Date of E-Auction	Type of Possession	Amount Due
1.	MR. HARJINDER SINGH and MRS. SONIA KAUR	1.Rs.1235000/-(Rupees Twelve Lakh Thirty Five Thousand Only), 2.Rs.123500/-(Rupees One Lakh Twenty Three Thousand Five Hundred Only), 3.Rs.25,000/-(Rupees Twenty Five Thousand Only)	26-11-2026 & 11am - 12pm	Physical	**Rs.1970026/-** (Rupees Nineteen Lakh Seventy Thousand Twenty Six Only) **Litigation details:** NA
Details of Mortgage Property: All Piece And Parcel Of Property Bearing House Being M. C. No. 162, Old Ward No. 11, Property Id No. 010317946, Hadbast No. 302, Khewat No. 116, Khatoni No. 123, Khasra No. 4//32/1/1/3/2/2/1 (0-8) Having Its 2 Share Measuring 4 Marlas , Now As Per Jamabandi Year 2019-20 Property Falls In Khewat No. 125, Khatoni No. 132, Khasra No. 4//32/1/1/3/2/2/1 (0-8) Having Its 4 Share Measuring 4 Marlas Situated In Village Raipur Viran, Teshil Naraingarh Distt. Ambala, Which Is Bounded As . North:- House Tek Chand, / South:- House Radhey Shyam, / East:-area Darshan Bahadur, / West:- House Naraindass And Gali.					
2.	Mrs. Diya Abrol W/o Mr./ Manish Abrol, Mr. Raj Kumar S/o Laet Gopal Dass, Mr. Manish Abrol S/o Mr. Raj Kumar Abrol And Mrs.saroj Bala W/o Mr. Raj Kumar Abrol	1.Rs.4850000/-(Rupees Forty Eight Lakh Fifty Thousand Only), 2.Rs.485000/-(Rupees Four Lakh Eighty Five Thousand Only), 3.Rs.25,000/-(Rupees Twenty Five Thousand Only)	26-11-2026 & 11am - 12pm	Physical	**Rs.5504601/-** (Rupees Fifty Five Lakh Four Thousand Six Hundred One Only) **Litigation details:** NA
Details of Mortgage Property: All The Piece & Parcel Of House On Plot No 69 Property Bearing No 337c326u187 Admeasuring 192.1/2 Sq Yards Situated At Abadi Prithvi Teh: Jagadhri Dist: Yamuna Nagar Bounded By- Towards / North: Road / Towards South: House Of Surinder Singh / Towards East: Plot No 68 / Towards West: Plot No 70.					
3.	1.MR DEEPAK S/O MR. CHAND SINGH, 2.MRS SHAKUNTLA and 3.MR PANKAJ	1.Rs.3500000/-(Rupees Thirty Five Lakh Only), 2.Rs.350000/-(Rupees Three Lakh Fifty Thousand Only), 3.Rs.25,000/-(Rupees Twenty Five Thousand Only)	26-11-2026 & 11am - 12pm	Physical	**Rs.3551310/-** (Rupees Thirty Five Lakh Fifty One Thousand Three Hundred Ten Only) **Litigation details:** NA
Details of Mortgage Property: All Piece And Parcel Property Id-8bbndnq7 Admeasuring Area 25.66 Sq. Yards Situated At Moje Kheri Sampla Tehsil Sample Dist. Rohtak. Bounded By. East-07 Ft, 03 Inch Old Market Committee Road / West-08 Ft, 01 Inch Shop Of Ravinder / North-30 Ft 6 Inch, Godown Of Satyawan / South-29 Ft 8 Inch, Shop Of Rajsingh.					
4.	MR. KULDEEP SINGH and MS. BALA DEVI	1.Rs.720000/-(Rupees Seven Lakh Twenty Thousand Only), 2.Rs.72000/-(Rupees Seventy Two Thousand Only), 3.Rs.25,000/-(Rupees Twenty Five Thousand Only)	26-11-2026 & 11am - 12pm	Physical	**Rs.2020006.89/-** (Rupees Twenty Lakh Twenty Thousand Six And Paise Eighty Nine Only) **Litigation details:** NA
Details of Mortgage Property: All That Part And Parcel Of The Property Consisting Of A Property Measuring 5 Marla Being 1/2share Out Of Land Measuring 0k-10mcomprised In Khewat N0.91/89, Khatoni No.105, Khasra No. 114, (0-10), Kitta -1, As Per Jamabandi For The Year 2017-2018, Situated At Village Begpur, Tehsil.dhand, Dist. Kaithal .					
5.	MR. VIPIN SAINI and MRS.SONI SAINI	1.Rs.2550000/-(Rupees Twenty Five Lakh Fifty Thousand Only), 2.Rs.255000/-(Rupees Two Lakh Fifty Five Thousand Only), 3.Rs.25,000/-(Rupees Twenty Five Thousand Only)	26-11-2026 & 11am - 12pm	Physical	**Rs.3677886/-** (Rupees Thirty Six Lakh Seventy Seven Thousand Eight Hundred Eighty Six Only) **Litigation details:** NA
Details of Mortgage Property: All The Piece & Parcel Of Property Admeasuring 100 Sq Mtrs Situated At Ward No 6 Gohana Dist: Panipat Bounded By Towards East: Passage / Towards West: House Sardari Lal Towards South: Passage.					

Date and time of submission of EMD on or before 25-11-2026 up-to 6:00 PM, with request letter of participation KYC, Pan Card , Proof of EMD at email id kapil.mangal@dcb.bank.in, lokesh.mittal@dcb.bank.in and nikunj.mathur@dcb.bank.in The intending purchasers/bidders are required to deposit EMD amount either through Demand Draft/Pay order in the name of the beneficiary DCB Bank LTD.

Inspection Date and Time:- of all properties from 16-11-2026 to 20-11-2026 Between 11:00AM to 04:00PM contact to Mr. Kapil Mangal – Mo.No – 9315551041, Mr. Lokesh Mittal - Mo.No.-7042178870 and Mr.Nikunj Mathur - Mo.No.-9818979116 between 11am to 6pm.

TERMS AND CONDITIONS OF THE E-AUCTION

1) The properties are being sold on an "as is where is", "as is what is", "as is how is" & on a "No Recourse" basis without any kind of warranties & indemnities.
2) All Statutory Dues/Attendant Charges/ Other Dues including registration charges, stamp duty, taxes, etc. shall have to be borne by the purchaser and the Authorizes Officer or the bank shall not be responsible for any charges, lien in encumbrances or any other dues to the government or anyone else in respect of the e-auctioned property not known to the bank, the Bidder is advised to make their own independent enquiries regarding the encumbrances on the property including Statutory Liabilities, Arears of Property Tax, Electricity Dues etc.
3) The auction sale shall be "online e-auction" bidding through website https:// bankauctions.in on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. Bidders are advised to go through the detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings.
4) However, DCB Bank reserves the right to conduct the auction through public auction, e-auction, private treaty, or any other manner permissible by Law.
5) The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider (M/s. bankauctions.in and foreclosureindia.com., (Contact T.Jaya Prakash Reddy, Mob. No: 8142000064 : Back End Office : 8142000066/63/62, Office mail Id : info@bankauctions.in & Mail Id: prakash@Bankauctions.in at their web portal https://bankauctions.in/.
6) Bidders are advised to refer to link https://www.dcb.bank.in/cms/showpage/page/customer-corner for the detailed terms and conditions of auction sale before submitting their bids.
7) The interested bidders are required to apply in prescribed format which is available along-with the offer/tender document on the website.
8) The sale shall be subject to the outcome of any pending litigation at any court or Tribunal.

Date: 06.11.2026 **Sd/-,**
Place : Haryana **Authorized Officer,**
DCB Bank Limited

Credila

POSSESSION NOTICE
(For immovable property)
Rule 8 (1)

Whereas, The undersigned being the Authorised Officer of **Credila Financial Services Limited) (Hereinafter referred as "Credila")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **("Act")** and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **17th August 2026** calling upon the borrower **Hardeep Kaur, Davinder Singh and Sandeep Kaur** to repay the amount mentioned in the notice aggregating **Rs. 21,44,871/- (Rupees Twenty One Lakhs Forty Four Thousand Eight Hundred and Seventy One Only), as on 12.08.2026** plus accrued interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of payment to **Credila**, within 60 days from the date of the notice.

The Borrower/Mortgagor/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantors and the public in general that the undersigned being the Authorized Officer of **Credila** has taken **Physical possession** of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this **03 day of November of the year 2026.**

The Borrower/Mortgagor/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Credila Financial Services Limited, 2nd Floor, AllCargo House, Kalina, CST Road, Santacruz (East), Mumbai - 400098, India** for an amount of **Rs. 21,44,871/- (Rupees Twenty One Lakhs Forty Four Thousand Eight Hundred and Seventy One Only), as on 12.08.2026** plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to **Credila.**

The Borrower's/Mortgagors'/Guarantors' attention is invited to provisions of sub-Section 8 of Section13 of the Act, in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PROPERTY MEASURING 00 KANAL 6.66 MARLA, BEARING KHEWAT NO. 200 / KHATONI NO. 404 COMPRISED UNDER KHASRA NO. 289//6/2(3-4), 15/1/4(0-3), KITTE 02, LAND MEASURING 3 KANAL 7 MARLA, SHARE TO EXTENT OF 20/201 I.E. 00 KANAL 6.66 MARLA, SITUATED AT VILLAGE DHANAULA /D, TEHSIL & DIST. BARNALA, PUNJAB AND BOUNDED BY: NORTH: VACANT PLOT 50' EAST: STREET 16' WIDE 37' WEST: PASHU MANDI 37' SOUTH: VACANT PLOT 50'.

Date : 03.11.2026 **(Authorised Officer)**
Place : Barnala **Credila Financial Services Limited**

Possession Notice

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil**Arcil-Trust-2026 -015 ("Arcil"** ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated, calling upon the borrower viz.,, the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Name of the Borrower (s) /Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (IN R.s)	Date of Demand Notice	Date of Possession
Mrs. Priti Singh Mr. Bharat Singh Priti Boutique **(Prospect No IL10295044)**	All that piece and parcel of: Property Situated at Village - Lalru Tehsil- Derabassi Distt. SAS Nagar 140501 Area Admeasuring (IN SQ. FT.): Property Type: Area_Admeasuring Property Area: 900	**Rs. 615108.4/-** Rupees Six Lakh Fifteen Thousand One Hundred and Eight Rupees and Forty Paise Only	06-01-2026	03-11-2026

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Place: Punjab, Date: 06-11-2026 **Sd/- Authorised Officer, Asset Reconstruction Company (India) Ltd (In capacity as Trustee)**

ASSET RECONSTRUCTION COMPANY (INDIA) LTD. CIN No.-U65999MH2002PLC134884

Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028. **Tel: +91 2266581300.** Website: **www.arcil.co.in**

INDIA SHELTER FINANCE CORPORATION LTD.
Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./ Mrs. Pardeep S/o Surajbhan, Mr./Mrs. Roshani W/o Surajbhan, Mr./ Mrs. Surjbhan S/o Hirderam, Pardeep S/o Surajbhan M/s Pardeep Dairy Farm Sudkain Khurd 123 Jind Haryana - 126116 **HLKTSVLONS000005168450/AP-10386528 Branch : Narwana-1**	All Piece And Parcel Of One Residential Property Of House At Araji 2 Kanal 2 Marle Khasra No.30//17/4(2-2), Khewat & Khata No.120/144, Jamabandi Year 2017-18 Waka Rakba Sudkan Khurd Tehsil Uchana Distt. Jind, Haryana Boundary:- East - As Per Sd H/o Satbir & Street, As Per Deed To Be Executed - Other Property, West - Harikishan, As Per Deed To Be Executed - H/o Birbhan-, North - As Per Sd - Panchayat Land, As Per Deed To Be Executed - Other Property, South - H/o Birbhan, As Per Deed To Be Executed - H/o Birbhan & Street	Demand Notice 12.07.2026 Rs. 1230494/- (Rupees Twelve Lakh Thirty Thousand Four Hundred And Ninety-Four Only) Due As On 12.07.2026 Together Interest Applicable From 13.07.2026 & Other Charges & Cost Till The Date Of The Payment.	**03.11.2026**
MR./ MRS. NAYABO , MR./ MRS. SUNIL KUMAR, MR./ MRS. SASHIBALA BAKANA 93 PO SHARIF GARH khewat no 377 khatoni no 627-640 DIST Kurukshetra, Haryana - 136135 **HLJGSVLONS000005178241/AP-10393772 Branch :Jagadhri-1**	All Piece And Parcel Of One Residential Property bearing Transfer deed 217 Dated 23/04/2025 of khewat no 377 khatoni no 627-640 J.B. 2023-24, village bakana tehsil sahabad district kurukshetra Haryana - 136135. Property in the favour of Sunil Kumar s/o Sharwan Kumar Ph.No. 9813906370; admeasufing 178.88 Sq Yrds BOUNDARY:- EAST - street 13',WEST - Land of Jagdish ,NORTH - H/O Dheerajpal ,SOUTH - House of Satpal	Demand Notice 12-Aug- 2026 Rs. 696733/- (Rupees Six Lakh Ninety-Six Thousand Seven Hundred And Thirty-Three Only) Due As On 11-Aug-2026 Together Interest Applicable From 12-Aug-2026 & Other Charges & Cost Till The Date Of The Payment.	**03.11.2026**
MR./ MRS. DARSHANA DEVI W/O NAFE SINGH, MR./ MRS. NAFE SINGH S/O TEK CHAND, MR./ MRS. SANTRA W/O TEK CHAND ,House No 523 Ward No 1, Burak 23 Burak Up-tehsil Balasmand District Hisar Haryana - 125001 **LAHSSVLONS000005164222/AP-10364822 Branch : Hisar-1**	ALL PIECE AND PARCEL OF ONE RESIDENTIAL PROPERTY REGISTRATION NO - 254/2013 (Mutation No. 4010), 9 MARLE ADMEASURING AREA 272.25 SQ. YARDS MOZA BUDAK UP TEHSIL BALSAMAND DISTRICT - HISAR, HARYANA - 125001 IN FAVOUR OF SMT. SANTRA DEVI W/O TEK CHAND BOUNDARY:- EAST - House of Naresh Jangra, WEST - Street, NORTH - Street, SOUTH - Street	Demand Notice 12-Aug- 2026 Rs. 1131883/- (Rupees Eleven Lakh Thirty-One Thousand Eight Hundred And Eighty-Three Only) Due As On 11-Aug-2026 Together Interest Applicable From 12-Aug-2026 & Other Charges & Cost Till The Date Of The Payment.	**04.11.2026**
MR./ MRS. MEENA W/O MR. MR./ MRS. MUKESH S/O MR. SATBIR, LOVELY HAIR SALOON ,HOUSE NO 86 RAWALWAS KHURD 52, Haryana-125001 **LAHSVLLONS000005091420 & LAHIVLLONS000005146488/AP-10213590 & AP-10327966 Branch : Hisar-1**	All Piece And Parcel Of Khewat No. 568 & Khata no 773, Kite 18, Khasra No. 65//6(8-0), 7(8-0), 8(8-0), 9(8-0), 10(8-0), 11(8-0), 12(8-0), 13(8-0), 14 (8-0) 15(8-0), 16(8-0), 17(8-0), 18(8-0), 19(8-0), 20(8-0), 21(7-16), 65//22(6-13), 25(6-13), Barakaba 141 Kanal 2 Marle ka 5/2822 Bhag Bakdar0-5 Marle , Village Rawalvas Khurd, Tehsil & District Hisar, Haryana BOUNDARY:- East : 3l Ft. Plot Lilu Ram West : 3l Ft. Street North : 45 Ft. House Suresh Kumar, South : 45 Ft. House Krishan Kumar	Demand Notice 12.07.2026 Rs. 796476.89/- (Rupees Seven Lac Ninety Six Thousand Four Hundred Seventy Six and Eighty Nine Paise) Due As On 12.07.2026 Together Interest Applicable From 13.07.2026 & Other Charges & Cost Till The Date Of The Payment.	**04.11.2026**
Mrs. Kavita W/o Ashok Kumar, Mr. Ashok Kumar S/o Ramkumar, Ashok Furniture C/o Ashok, Mr. Ramkumar S/o Shr Singh , 48 Siwara 50 Siwar Bhiwani ,haryana-127032 **LABWSVLONS000005179174/ AP-10413409 Branch : Bhiwani-1**	All Piece And Parcel Of One Residential Property Of Khewat No. 389, Khatoni No. 492, 1/8 Part Of Rakba 3 Kanal 12 Marle Waka Siwara Tehsil Bawani Khera ,District Bhiwani Haryana-127032 BOUNDARY:- EAST - NOT MENTIONED, WEST - NOT MENTIONED, NORTH - NOT MENTIONED, SOUTH - NOT MENTIONED	Demand Notice 12.07.2026 Rs. 594335/- (Rupees Five Lakh Ninety-Four Thousand Three Hundred And Thirty-Five Only) Due As On 12.07.2026 Together Interest Applicable From 13.07.2026 & Other Charges & Cost Till The Date Of The Payment.	**04.11.2026**

Place: Jind, Hisar, Bhiwani, Kurukshetra **For India Shelter Finance Corporation Ltd (Authorized Officer)**

SHREYANS FINANCIAL AND CAPITAL SERVICES LIMITED

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2026

(Rs. in Hundreds except EPS data)

Particulars	Quarter Ended 30.09.2026 (Un-audited)	Quarter Ended 30.09.2025 (Un-audited)	Half Year Ended 30.09.2026 (Un-audited)
Total Income	5,084.03	16,379.94	5,149.08
Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	3,137.00	14,716.61	1,360.94
Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	3,137.00	14,716.61	1,360.94
Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	2,794.48	11,443.23	1,018.42
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(9,491.66)	(17,455.32)	15,387.98
Equity Share Capital (Face value per share Rs 10/-)	1,00,000.00	1,00,000.00	1,00,000.00
Other Equity	-	-	-
Earning per share (of Rs. 10/-each) (for continuing & discontinued operations) Basic & Diluted	0.28	1.14	0.10

Note: The above is an extract of the detailed format of Financial Results filed with the Stock Exchnage under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Financial Results is available on the website of Company and Metropolitan Stock Exchange of India Limited at www.sfcsl.co.in and www.msei.in respectively. The same can be accessed by scanning the QR code provided below:

For and on behalf of the Board
Sd/-
Kirti Kumar Jain
Date : 05.11.2026 **Executive Director**
Place : Ludhiana **DIN-00932391**

Registered Office : C/o Shree Rishabh Papers, Village Banah, Distt. Nawanshahar, Punjab-144522
Tel. No. 91-1881-273627-28, Fax No. 91-1881-273645, Email: sfcsl141@gmail.com
Website: www.sfcsl.co.in CIN - L65921PB1984PLC005967

CHD CHEMICALS LIMITED
(CIN: L24232CH2012PLC034188)
Corporate Office: Plot No 331, Industrial Area, Phase 2, Panchkula
Tel: +91-172- 5070373; **Email:** info@ccichd.com; **Website:** www.chdchemicals.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER 30TH SEPTEMBER, 2026

CHD CHEMICALS LIMITED ("the Company") hereby informs that the Board of Directors of the Company at their meeting held on 4th November, 2026, have inter-alia, considered and approved the unaudited Financial Results for the quarter and half year 30th September, 2026 along with Report issued by Statutory Auditors of the Company.

In compliance with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended from time to time) the aforesaid Results have been published on the website of the Company (**https://chdchemicals.com/pdf/chd%20financial%20result/chd-q2-sep-2026-27.pdf**) and website of the BSE Limited at (**https://www.bseindia.com/corporates/anndet_new?newsid=caaeb27e-5061-4635-aa26-016327fa71b2**)

The same are now being made available through Quick Response Code ("OR Code") given below:

link to company website

Date : 04-11-2026
Place: Panchkula

FOR CHD CHEMICALS LIMITED
SD/-
ANKIT KOTHARI
MANAGING DIRECTOR

THE KANGRA CENTRAL CO-OP BANK LTD.
BRANCH OFFICE: RAJIANA DISTRICT KANGRA (HP), PH. NO. 01892-267493

[Rule-8(1)] **POSSESSION NOTICE** (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the **The Kangra Central Co-Op Bank Ltd. Rajiana Branch, Distt. Kangra (HP)**, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 of Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 15.07.2026** calling upon the borrower(s) **Sh. Sushil Kumar S/o Sh. Kishan Chand** Ward No. 5, Village Nehar, PO Upperly Kothi, Tehsil Nagrota Bagwan, Distt. Kangra (HP) **Guarantor(s) 1. Sh. Deep Chand s/o Sh. Kishan Chand** Ward No. 5, Village Nehar, PO Upperly Kothi, Tehsil Nagrota Bagwan, Distt. Kangra (HP), **2. Smt. Baby W/o Sh. Sushil Kumar**, Ward No. 5, Village Nehar, PO Upperly Kothi, Tehsil Nagrota Bagwan, Distt. Kangra (HP) to repay the amount mentioned in the notice, being **Rs. 7,91,157/- (Rupees Seven Lac Ninety One Thousand One Hundred Fifty Seven Only)** With Further interest w.e.f. 19.07.2026 at agreed rate and other expenses and charges applicable within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 8 of the said Rule on this **30th day of October of the year 2026.**

The owners/occupiers of the property are directed to handover the vacant possession with in 30 DAYS of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act. The owner/occupiers may please note that after 30 days from the date of this notice, property will be auctioned.

The borrower in particular and the public is general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the The Kangra Central Co-Op Bank Ltd. Rajiana Branch Distt. Kangra (HP), for an amount of **Rs. 7,91,157/- (Rupees Seven Lac Ninety One Thousand One Hundred Fifty Seven Only)** With Further interest w.e.f. 19.07.2026 at agreed rate and other expenses and charges applicable.

DESCRIPTION OF THE PROPERTY

Land bearing Khata No. 160, Khatoni No. 193, Khasra No. 327, Kita-1, total area 0-11-10 Hects. to the extent of 546/1110 share area 0-05-46 Hects. situated at Mohal Ustehar, Moza Jhikli Kothi, Tehsil Nagrota Bagwan, Distt. Kangra (HP) Jamabandi for the year 2016-2017.

Date: 05.11.2026 **Authorised Officer,**
Place: Rajiana **The Kangra Central Co-Op Bank Ltd.**

More Newspapers and Magazines telegram group join Search https://t.me/NewsTG8 (NewsTG8) ya Whatsapp ya telegram message this Number 8890050582

ਸ਼ਡਿਊਲ -I ਫਾਰਮ-ਏ
ਜਨਤਕ ਐਲਾਨ

(ਭਾਰਤੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਸਵੈਇੱਛਤ ਤਰਲੀਕਰਨ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2017 ਦੇ ਨਿਯਮ 14)

KRKG ਬਿਜ਼ਨਸ ਕੰਸਲਟੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਦੇ ਧਿਆਨ ਲਈ

1.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦਾ ਨਾਮ	ਕੇਆਰਕੇਜੀ ਬਿਜ਼ਨਸ ਕੰਸਲਟੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੇ ਗਠਨ ਦੀ ਮਿਤੀ	30/11/2023
3.	ਅਥਾਰਟੀ ਜਿਸ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਸ਼ਾਮਲ /ਰਜਿਸਟਰਡ ਹੈ	ਕੰਪਨੀ ਐਕਟ, 2013 ਦੇ ਅਧੀਨ ਸ਼ਾਮਲ, ਜਿਸ ਕੋਲ ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਆਂ, ਚੰਡੀਗੜ੍ਹ ਦਾ ਅਧਿਕਾਰ ਹੈ
4.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ / ਸੀਮਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U69200PB2023PTC060126
5.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ ਹੈ) ਦਾ ਪਤਾ	ਬੀ-31/2106, ਗਲੀ ਨੰ. 4, ਇੰਦਰਪੁਰੀ, ਤਾਜਪੁਰ ਰੋਡ, ਸਮਰਾਲਾ ਰੋਡ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ, ਭਾਰਤ, 141008
6.	ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀ ਦੀ ਲਿਕਵੀਡੇਸ਼ਨ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	4 ਨਵੰਬਰ, 2026
7.	ਲਿਕੁਇਡੇਟਰ ਦਾ ਨਾਮ, ਪਤਾ, ਈਮੇਲ ਪਤਾ, ਟੈਲੀਫੋਨ ਨੰਬਰ ਅਤੇ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ	ਨਾਮ: ਮਸਤ ਰਾਮ ਪਤਾ: ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਐਸਸੀਓ-35, ਸੈਕਟਰ-20ਸੀ, ਚੰਡੀਗੜ੍ਹ 160020 ਈ-ਮੇਲ ਆਈਡੀ: mrchechi.ip@gmail.com ਟੈਲੀਫੋਨ ਨੰਬਰ: +91-94172 64876 ਰਜਿ. ਨੰਬਰ: IBBI/IPA-002/IP-N00211/2017-18/10664 AFA ਵੈਧਤਾ: 30 ਜੂਨ 2027 ਤੱਕ
8.	ਦਾਅਵਿਆਂ ਨੂੰ ਜਮ੍ਹਾ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	4 ਦਸੰਬਰ, 2026

ਇਸ ਦੁਆਰਾ ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ KRKG ਬਿਜ਼ਨਸ ਕੰਸਲਟੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੇ 4 ਨਵੰਬਰ 2026 ਨੂੰ ਸਵੈਇੱਛਤ ਲਿਕਵੀਡੇਸ਼ਨ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ ਹੈ KRKG ਬਿਜ਼ਨਸ ਕੰਸਲਟੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਨੂੰ ਇਸ ਦੁਆਰਾ 4 ਦਸੰਬਰ, 2026 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ, ਆਈਟਮ 7 ਦੇ ਵਿਰੁੱਧ ਦੱਸੇ ਗਏ ਪਤੇ 'ਤੇ ਲਿਕਵੀਡੇਟਰ ਨੂੰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦਾ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਾਉਣ ਲਈ ਕਿਹਾ ਜਾਂਦਾ ਹੈ ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਾਉਣਗੇ ਹੋਰ ਸਾਰੇ ਹਿੱਸੇਦਾਰ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਵਿਅਕਤੀਗਤ ਤੌਰ 'ਤੇ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ

ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹਕੁੰਨ ਸਬੂਤ ਪੇਸ਼ ਕਰਨ 'ਤੇ ਜੁਰਮਾਨੇ ਹੋਣਗੇ

ਸਹੀ/-
ਮਸਤ ਰਾਮ
ਕੇਆਰਕੇਜੀ ਬਿਜ਼ਨਸ ਕੰਸਲਟੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦਾ ਲਿਕਵੀਡੇਟਰ
ਰਜਿ. ਨੰਬਰ: IBBI/IPA-002/IP-N00211/2017-18/10664

ਮਿਤੀ: 04/11/2026
ਸਥਾਨ: ਚੰਡੀਗੜ੍ਹ

ਗੁਲਜ਼ਾਰ ਇੰਸਟੀਚਿਊਸ਼ਨਜ਼ ਵਿਖੇ 19 ਪੰਜਾਬ ਬਟਾਲੀਅਨ ਐਨਸੀਸੀ ਦੇ ਕਮਾਂਡਿੰਗ ਅਫ਼ਸਰ ਦਾ ਦੌਰਾ, ਕੈਡੇਟਾਂ ਨਾਲ ਕੀਤੀ ਮੁਲਾਕਾਤ

ਖੰਨਾ, 5 ਨਵੰਬਰ (ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਪ੍ਰਿੰਸ)

ਗੁਲਜ਼ਾਰ ਗਰੁੱਪ ਆਫ਼ ਇੰਸਟੀਚਿਊਸ਼ਨਜ਼ ਖੰਨਾ ਵਿਖੇ 19 ਪੰਜਾਬ ਬਟਾਲੀਅਨ ਐਨਸੀਸੀ, ਲੁਧਿਆਣਾ ਦੇ ਨਵ ਨਿਯੁਕਤ ਕਮਾਂਡਿੰਗ ਅਫ਼ਸਰ ਕਰਨਲ ਰਿਸ਼ੀ ਖੋਸਲਾ ਅਤੇ ਪ੍ਰਸ਼ਾਸਕੀ ਅਫ਼ਸਰ ਲੈਫ਼ਟੀਨੈਂਟ ਕਰਨਲ ਫ਼ੈਜ਼ਾਨ ਜ਼ਹੂਰ ਨੇ ਵਿਸ਼ੇਸ਼ ਦੌਰਾ ਕੀਤਾ। ਇਸ ਮੌਕੇ ਉਨ੍ਹਾਂ ਨੇ ਐਨਸੀਸੀ ਕੈਡੇਟਾਂ ਨਾਲ ਮੁਲਾਕਾਤ ਕੀਤੀ, ਉਨ੍ਹਾਂ ਦੀ ਪਰੇਡ, ਵਰਦੀ ਅਤੇ ਅਨੁਸ਼ਾਸਨ ਦਾ ਨਿਰੀਖਣ ਕੀਤਾ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਜੀਵਨ 'ਚ ਅੱਗੇ ਵਧਣ ਲਈ ਪ੍ਰੇਰਿਤ ਕੀਤਾ। ਕਮਾਂਡਿੰਗ ਅਫ਼ਸਰ ਕਰਨਲ ਰਿਸ਼ੀ ਖੋਸਲਾ ਨੇ ਕੈਡੇਟਾਂ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਅਨੁਸ਼ਾਸਨ, ਸਖ਼ਤ ਮਿਹਨਤ, ਲੀਡਰਸ਼ਿਪ ਅਤੇ ਹਕਾਰਾਤਮਕ ਸੋਚ 'ਤੇ ਜ਼ੋਰ ਦਿੱਤਾ। ਉਨ੍ਹਾਂ ਨੇ ਕੈਡੇਟਾਂ ਨੂੰ ਐਨਸੀਸੀ ਰਾਹੀਂ ਮਿਲਣ ਵਾਲੇ ਲਾਭਾਂ, ਸ਼ਖ਼ਸੀਅਤ ਦੇ ਵਿਕਾਸ ਅਤੇ ਭਾਰਤੀ ਹਥਿਆਰਬੰਦ ਬਲਾਂ (ਫ਼ੌਜ) 'ਚ ਕਰੀਅਰ ਦੇ ਸੁਨਹਿਰੀ ਮੌਕਿਆਂ ਬਾਰੇ ਵਿਸਥਾਰ ਪੂਰਵਕ ਜਾਣਕਾਰੀ ਦਿੱਤੀ। ਇਸ ਤੋਂ ਬਾਅਦ ਕਮਾਂਡਿੰਗ ਅਫ਼ਸਰ ਅਤੇ ਪ੍ਰਸ਼ਾਸਕੀ ਅਫ਼ਸਰ ਨੇ ਕੈਂਪਸ ਦਾ ਦੌਰਾ ਕੀਤਾ ਅਤੇ ਆਉਣ ਵਾਲੇ 'ਕੰਬਾਈਂਡ ਐਨੂਅਲ ਟ੍ਰੇਨਿੰਗ ਕੈਂਪ 2026-2027' ਦੇ ਆਯੋਜਨ ਲਈ ਢੁਕਵੀਆਂ ਥਾਵਾਂ ਦਾ ਨਿਰੀਖਣ ਕੀਤਾ। ਕੈਂਪਸ ਨਿਰੀਖਣ ਤੋਂ ਬਾਅਦ ਐਨਸੀਸੀ ਅਧਿਕਾਰੀਆਂ ਨੇ ਗੁਲਜ਼ਾਰ ਗਰੁੱਪ ਆਫ਼ ਇੰਸਟੀਚਿਊਸ਼ਨਜ਼ ਦੇ ਵਾਈਸ ਚੇਅਰਮੈਨ ਇੰਜੀ. ਗੁਰਕੀਰਤ ਸਿੰਘ ਅਤੇ ਕੈਂਪਸ ਡਾਇਰੈਕਟਰ ਪ੍ਰੋ. ਡਾ. ਹਨੀ ਸ਼ਰਮਾ ਨਾਲ ਮੀਟਿੰਗ ਕੀਤੀ। ਇਸ ਮੀਟਿੰਗ 'ਚ ਐਨਸੀਸੀ ਯੂਨਿਟ ਨੂੰ ਹੋਰ ਮਜ਼ਬੂਤ ਕਰਨ ਲਈ ਕਈ ਮਹੱਤਵਪੂਰਨ ਮੁੱਦਿਆਂ 'ਤੇ ਚਰਚਾ ਕੀਤੀ ਗਈ। ਜਿਸ 'ਚ ਕੈਡੇਟਾਂ ਲਈ ਸਮਰਪਿਤ ਕਲਾਸਰੂਮ ਅਤੇ ਪ੍ਰੋਜੈਕਟਰ ਦੀ ਸੁਵਿਧਾ, ਅਕਾਦਮਿਕ ਟਾਈਮ ਟੇਬਲ 'ਚ ਐਨਸੀਸੀ ਕਲਾਸਾਂ ਨੂੰ ਸ਼ਾਮਲ



ਕਰਨਾ ਅਤੇ ਹਾਜ਼ਰੀ 'ਚ ਸੁਧਾਰ, ਕੈਂਪਸ 'ਚ ਰਾਈਫ਼ਲ ਫ਼ਾਇਰਿੰਗ ਰੇਂਜ ਅਤੇ ਓਬਸਟੈਕਲ ਕੋਰਸ ਦਾ ਨਿਰਮਾਣ। ਇਸ ਪ੍ਰੋਗਰਾਮ ਦਾ ਸੰਚਾਲਨ ਐਨਸੀਸੀ ਅਫ਼ਸਰ ਕੈਪਟਨ (ਇੰਜੀ.) ਕੰਵਰ ਜਬਰ ਸਿੰਘ ਗਿੱਲ ਦੀ ਦੇਖਰੇਖ ਹੇਠ ਹੋਇਆ। ਪ੍ਰੋਗਰਾਮ ਦੇ ਅੰਤ 'ਚ ਕੈਪਟਨ ਗਿੱਲ ਨੇ ਆਏ ਹੋਏ ਸਾਰੇ ਫ਼ੌਜੀ ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਸੰਸਥਾ ਦੀ ਪ੍ਰਬੰਧਕੀ ਕਮੇਟੀ ਦਾ ਧੰਨਵਾਦ ਕੀਤਾ। ਇਸ ਮੌਕੇ ਕੁੱਲ 68 ਐਨਸੀਸੀ ਕੈਡੇਟ, ਫੈਕਲਟੀ ਅਤੇ ਐਲੂਮਨਾਈ ਹਾਜ਼ਰ ਸਨ।

ਰਾਧਾ ਵਾਟਿਕਾ ਸਕੂਲ 'ਚ ਦੀਵਾਲੀ ਉਤਸਵ ਦਾ ਆਯੋਜਨ, ਸਕੂਲ ਨੂੰ ਰੰਗ ਬਿਰੰਗੀਆਂ ਲਾਈਟਾਂ, ਫੁੱਲਾਂ ਨਾਲ ਸਜਾਇਆ

ਖੰਨਾ, 5 ਨਵੰਬਰ (ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਪ੍ਰਿੰਸ)

ਰਾਧਾ ਵਾਟਿਕਾ ਸੀਨੀਅਰ ਸੈਕੰਡਰੀ ਸਕੂਲ ਖੰਨਾ 'ਚ ਦੀਵਾਲੀ ਦਾ ਤਿਉਹਾਰ ਬੜੇ ਉਤਸ਼ਾਹ ਅਤੇ ਖੁਸ਼ੀ ਨਾਲ ਮਨਾਇਆ ਗਿਆ। ਇਸ ਮੌਕੇ 'ਤੇ ਸਕੂਲ ਨੂੰ ਰੰਗ ਬਿਰੰਗੀਆਂ ਰੋਸ਼ਨੀਆਂ, ਫੁੱਲਾਂ ਨਾਲ ਸਜਾਇਆ ਗਿਆ। ਇਸ ਸਬੰਧ 'ਚ ਆਯੋਜਿਤ ਪ੍ਰੋਗਰਾਮ ਦੀ ਸ਼ੁਰੂਆਤ ਮਾਂ ਲਕਸ਼ਮੀ ਅਤੇ ਭਗਵਾਨ ਗਣੇਸ਼ ਜੀ ਦੀ ਪੂਜਾ ਅਰਚਨਾ ਕਰਦੇ ਹੋਏ ਜੋਤੀ ਜਲਾ ਕੇ ਕੀਤੀ ਗਈ। ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਦੀਵਾਲੀ ਦੇ ਮਹੱਤਵ 'ਤੇ ਭਾਸ਼ਣ ਦਿੱਤੇ, ਸੁੰਦਰ ਕਵਿਤਾਵਾਂ ਪੇਸ਼ ਕੀਤੀਆਂ ਅਤੇ ਸੱਭਿਆਚਾਰਕ ਪ੍ਰੋਗਰਾਮ ਵੀ ਪੇਸ਼ ਕੀਤੇ ਗਏ। ਪ੍ਰੀ ਪ੍ਰਾਈਮਰੀ ਦੇ ਵਿਦਿਆਰਥੀਆਂ ਵੱਲੋਂ ਵਿਸ਼ੇਸ਼ ਤੌਰ 'ਤੇ ਦੀਵਾਲੀ ਨਾਲ ਸਬੰਧਤ ਕਵਿਤਾਵਾਂ ਪੇਸ਼ ਕੀਤੀਆਂ ਗਈਆਂ। ਬੱਚਿਆਂ ਨੇ ਦੀਵਾ ਸਜਾਵਟ, ਰੰਗੋਲੀ ਅਤੇ ਡੋਰ ਡੈਕੋਰੇਸ਼ਨ ਵਰਗੀਆਂ ਪ੍ਰਤੀਯੋਗਤਾਵਾਂ 'ਚ ਆਪਣੀ ਪ੍ਰਤਿਭਾ ਦਿਖਾਈ। ਸਕੂਲ 'ਚ ਚੱਲ ਰਹੇ ਅਲੱਗ ਅਲੱਗ ਹਾਊਸਸ 'ਚ ਰੰਗੋਲੀ ਮੁਕਾਬਲੇ ਕਰਵਾਏ ਗਏ। ਜਿਸ 'ਚ ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਆਪਣੀ ਪ੍ਰਤਿਭਾ ਦਾ ਲੋਹਾ ਮਨਵਾਇਆ। ਸਕੂਲ ਪ੍ਰਿੰਸੀਪਲ ਅਨੁਪਮਾ ਸ਼ਰਮਾ ਨੇ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਦੀਵਾਲੀ ਦਾ ਤਿਉਹਾਰ ਸੁਰੱਖਿਅਤ ਅਤੇ ਪ੍ਰਦੂਸ਼ਣ ਰਹਿਤ ਤਰੀਕੇ ਨਾਲ ਮਨਾਉਣ ਦਾ ਸੰਦੇਸ਼ ਦਿੱਤਾ। ਸਭ ਨੂੰ ਪਟਾਖਿਆਂ ਤੋਂ ਦੂਰ ਰਹਿਣ ਅਤੇ ਵਾਤਾਵਰਣ ਦੀ ਰੱਖਿਆ ਕਰਨ ਲਈ ਪ੍ਰੇਰਿਤ ਕੀਤਾ ਗਿਆ। ਇਸ ਮੌਕੇ 'ਤੇ ਸਕੂਲ ਮੈਨੇਜਮੈਂਟ ਨੇ ਵੀ ਉਚੇਚੇ ਤੌਰ 'ਤੇ



ਵਿਦਿਆਰਥੀਆਂ ਵਿੱਚਕਾਰ ਪਹੁੰਚਕੇ ਸਭ ਨੂੰ ਦੀਵਾਲੀ ਦੀਆਂ ਸ਼ੁਭਕਾਮਨਾਵਾਂ ਦਿੱਤੀਆਂ। ਅੰਤ 'ਚ ਸਭ ਨੇ ਇੱਕ ਦੂਜੇ ਨੂੰ ਦੀਵਾਲੀ ਦੀਆਂ ਸ਼ੁਭਕਾਮਨਾਵਾਂ ਦਿੱਤੀਆਂ। ਇਹ ਉਤਸਵ ਖੁਸ਼ੀਆਂ, ਪਿਆਰ ਅਤੇ ਭਾਈਚਾਰੇ ਦਾ ਸੰਦੇਸ਼ ਦਿੰਦੇ ਹੋਏ ਸੰਪਨ ਹੋਇਆ।

ਉੱਤਰ ਰੇਲਵੇ

ਈ-ਨਿਵਿਦਾ ਸੂਚਨਾ

ਸੀਨੀਅਰ ਮੰਡਲ ਇੰਜੀਨੀਅਰ-ਤੀਜਾ/ ਫਿਰੋਜ਼ਪੁਰ ਦੁਆਰਾ ਭਾਰਤ ਦੇ ਰਾਸ਼ਟਰਪਤੀ ਦੇ ਵਲੋਂ ਤੋਂ ਹੇਠਾਂ ਲਿਖਤ ਕੰਮਾਂ ਦੇ ਲਈ ਈ-ਟੈਂਡਰਾਂ ਦੀ ਮੰਗ ਕਰਦੇ ਹਨ ਜੋ www.ireps.gov.in 'ਤੇ ਉਪਲਬਧ ਹਨ ਅਤੇ ਜਿਨ੍ਹਾਂ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ 25.11.2026 ਦੁਪਹਿਰ15:00 ਵਜੇ ਤਕ ਹੈ। ਨਿਵਿਦਾਕਰਤਾ ਕੇਵਲ ਨਿਵਿਦਾ ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮੇਂ ਤਕ ਹੀ ਆਪਣੇ ਮੂਲ/ਸੰਸ਼ੋਧਿਤ ਨਿਵਿਦਾਵਾਂ ਪੇਸ਼ ਕਰ ਸਕਣਗੇ। ਇਸ ਨਿਵਿਦਾ ਦੇ ਵਿਰੁਧ ਮੈਨੂੰਅਲ ਪ੍ਰਸਤਾਵ ਦੀ ਇਜਾਜਤ ਨਹੀਂ ਹੈ ਅਤੇ ਪ੍ਰਾਪਤ ਹੋਣ ਵਾਲੇ ਐਸੇ ਕਿਸੇ ਵੀ ਮੈਨੂੰਅਲ ਪ੍ਰਸਤਾਵ ਤੇ ਕੋਈ ਵਿਚਾਰ ਨਹੀਂ ਕੀਤਾ ਜਾਵੇਗਾ। ਠੇਕੇਦਾਰਾਂ ਇਸ ਨਿਵਿਦਾ ਦੇ ਲਈ ਨਿਵਿਦਾ ਫਾਰਮ ਫੀਸ ਅਤੇ ਬਿਆਨਾ ਰਾਸ਼ੀ ਦਾ ਭੁਗਤਾਨ ਕੇਵਲ www.ireps.gov.in ਪੋਰਟਲ ਤੇ ਉਪਲਬਧ ਭੁਗਤਾਨ ਮੋਡ ਦੇ ਮਾਧਿਅਮ ਨਾਲ ਕਰਨ ਦੀ ਇਜਾਜਤ ਹੈ। ਨੈਟ ਬੈਂਕਿੰਗ, ਡੇਬਿਟ ਕਾਰਡ ਤੇ ਕਰੈਡਿਟ ਕਾਰਡ ਆਦਿ ਜਿਵੇਂ ਪੋਰਟਲ, ਡਿਮਾਂਡ ਡ੍ਰਾਫਟ ਬੈਂਕਰ ਚੈਕ, ਜਮ੍ਹਾ ਰਸੀਦਾਂ, ਐਫਡੀਆਰ ਆਦਿ ਦੇ ਮਾਧਿਅਮ ਨਾਲ ਮੈਨੂੰਅਲ ਭੁਗਤਾਨ ਦੀ ਇਜਾਜਤ ਨਹੀਂ ਹੈ। ਵਧੇਰੇ ਜਾਣਕਾਰੀ ਦੇ ਲਈ www.ireps.gov.in. ਲਾਗ ਇਨ ਕਰੋ

ਨਿਵਿਦਾ ਪ੍ਰਕਾਰ	ਨਿਵਿਦਾ ਅਨੁਭਾਗ	ਬੋਲੀ ਪ੍ਰਣਾਲੀ
ਖੁਲ੍ਹਾ	ਕੰਮ	ਏਕਲ ਬੋਲੀ ਪ੍ਰਣਾਲੀ
ਨਿਵਿਦਾ ਅਪਲੋਡ ਕਰਨ ਦੀ ਮਿਤੀ	**ਬੋਲੀ ਸ਼ੁਰੂ ਦੀ ਮਿਤੀ**	**ਬੋਲੀ ਸਮਾਪਨ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ**
03.11.2026	11.11.2026	25.11.2026 15:00 ਵਜੇ

ਲੜੀ ਨੰਬਰ	ਨਿਵਿਦਾ ਨੰਬਰ	ਨਿਵਿਦਾ ਦਾ ਵੇਰਵਾ		
1.	201-2026-27-ADEN-II-ASR	ਸੀਨੀਅਰ ਮੰਡਲ ਇੰਜੀਨੀਅਰ-ਤੀਜਾ/ਫਿਰੋਜ਼ਪੁਰ ਦੇ ਤਹਿਤ ਜੇਐਮਐਲ ਯਾਰਡ ਵਿਚ ਮਾਲ ਲਾਈਨ ਦੇ ਵਿਸਤਾਰ ਦੇ ਸਬੰਧ ਵਿਚ ਪੁਲ ਨੰਬਰ 107 ਦਾ ਵਿਸਤਾਰ ਦਾ ਕੰਮ।		
	ਵਿਗਿਆਪਨ ਮੁੱਲ (ਰੁ.)	**ਬਿਆਨਾ ਰਾਸ਼ੀ**	**ਆਫਰ ਦੀ ਵੈਲੇਡਿਟੀ**	**ਸਮਾਪਤੀ ਦਾ ਸਮਾਂ**
	5007396.58	100200.00	60 ਦਿਨ	06 ਮਹੀਨੇ
	ਸਮਾਨ ਨੇਚਰ ਦਾ ਕੰਮ: "ਕਿਸੇ ਵੀ ਪੁਲ ਸਬੰਧੀ ਕੰਮ ਦੀ ਉਸਾਰੀ"।			

ਨੋਟ : 1. ਨਿਵਿਦਾ ਪਾਉਣ ਤੋਂ ਪਹਿਲਾਂ ਨਿਵਿਦਾਕਰਤਾ ਨਿਵਿਦਾ ਦੇ ਸਬੰਧ ਵਿਚ ਜਾਰੀ ਕੀਤੇ ਗਏ ਕਿਸੇ ਵੀ ਸ਼ੁਧੀਪੱਤਰ ਦੀ ਜਾਂਚ ਕਰਨਗੇ।
2. ਹਿੰਦੀ ਵਿਚ ਕਿਸੇ ਵੀ ਗਲਤੀ ਲਈ ਅੰਗ੍ਰੇਜ਼ੀ ਵਰਜਨ ਦਾ ਅਵਲੋਕਨ ਕਰੋ, ਅਤੇ ਅੰਗ੍ਰੇਜ਼ੀ ਵਰਜਨ ਹੀ ਮਾਨਯ ਹੋਣਗੇ।

ਨਿਵਿਦਾ ਨੰਬਰ 201-2026-27-ADEN-II-ASR ਤਾਰੀਕ : 04.11.2026 3868/2026

ਗ੍ਰਾਹਕਾਂ ਦੀ ਸੇਵਾ ਵਿਚ ਮੁਸਕਾਨ ਦੇ ਨਾਲ

ਏ ਐਸ ਗਰੁੱਪ ਆਫ਼ ਇੰਸਟੀਚਿਊਸ਼ਨਜ਼ ਵਿਖੇ 'ਕਿਰਤ ਅਤੇ ਕੌਸ਼ਲ ਦੀਵਾਲੀ ਫੈਸਟ 2026' ਦਾ ਸ਼ਾਨਦਾਰ ਆਯੋਜਨ

ਖੰਨਾ, 5 ਨਵੰਬਰ (ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਪ੍ਰਿੰਸ)

ਏ ਐਸ ਗਰੁੱਪ ਆਫ਼ ਇੰਸਟੀਚਿਊਸ਼ਨਜ਼, ਖੰਨਾ ਵਿਖੇ ਇੰਸਟੀਚਿਊਸ਼ਨ ਇਨੋਵੇਸ਼ਨ ਕੌਂਸਲ ਵੱਲੋਂ 'ਕਿਰਤ ਅਤੇ ਕੌਸ਼ਲ ਦੀਵਾਲੀ ਫੈਸਟ 2026' ਦਾ ਸ਼ਾਨਦਾਰ ਆਯੋਜਨ ਕੀਤਾ ਗਿਆ। ਇਸ ਸਮਾਗਮ ਦਾ ਮੁੱਖ ਉਦੇਸ਼ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਉੱਦਮਸ਼ੀਲਤਾ ਵੱਲ ਪ੍ਰੇਰਿਤ ਕਰਨਾ ਅਤੇ ਪੜ੍ਹਾਈ ਦੇ ਨਾਲ ਨਾਲ ਸਵੈ ਰੁਜ਼ਗਾਰ ਦੇ ਮੌਕਿਆਂ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਉਣਾ ਸੀ। ਇਸ ਮੌਕੇ ਵਿਦਿਆਰਥੀਆਂ ਵੱਲੋਂ ਵੱਖ ਵੱਖ ਤਰਾਂ ਦੇ ਸਟਾਲ ਲਗਾਏ ਗਏ, ਜਿਨ੍ਹਾਂ 'ਚ ਕੁੱਲ 16 ਟੀਮਾਂ ਨੇ ਉਤਸ਼ਾਹ ਨਾਲ ਭਾਗ ਲਿਆ। ਇਨ੍ਹਾਂ ਸਟਾਲਾਂ 'ਚ ਖਾਣਪੀਣ ਦੀਆਂ ਵਸਤਾਂ, ਸਜਾਵਟੀ ਸਮਾਨ, ਮਨੋਰੰਜਕ ਖੇਡਾਂ ਦੀ ਪ੍ਰਦਰਸ਼ਨੀ ਲਗਾਈ ਗਈ। ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਆਪਣੇ ਹੁਨਰ, ਰਚਨਾਤਮਕਤਾ ਅਤੇ ਕਾਰੋਬਾਰੀ ਸੂਝਬੂਝ ਦਾ ਸ਼ਾਨਦਾਰ ਪ੍ਰਦਰਸ਼ਨ ਕੀਤਾ। ਕਾਲਜ ਡਾਇਰੈਕਟਰ ਡਾ. ਹਰਪ੍ਰੀਤ ਸਿੰਘ ਨੇ ਮੁੱਖ ਪ੍ਰਬੰਧਕੀ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ ਦਾ ਸਵਾਗਤ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਅੱਜ ਦੇ ਮੁਕਾਬਲੇਬਾਜ਼ੀ ਦੇ ਯੁੱਗ 'ਚ ਸਿਰਫ਼ ਡਿਗਰੀ ਪ੍ਰਾਪਤ ਕਰਨਾ ਹੀ ਕਾਫ਼ੀ ਨਹੀਂ, ਸਗੋਂ ਵਿਹਾਰਕ ਹੁਨਰ, ਨਵੀਨਤਮ ਸੋਚ ਅਤੇ ਉੱਦਮਸ਼ੀਲਤਾ ਵੀ ਬੇਹੱਦ ਜ਼ਰੂਰੀ ਹਨ। ਅਜਿਹੇ ਸਮਾਗਮ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਆਪਣੇ ਵਿਚਾਰਾਂ ਨੂੰ ਅਮਲੀ ਰੂਪ ਦੇਣ ਅਤੇ ਭਵਿੱਖ 'ਚ ਸਫ਼ਲ ਉੱਦਮੀ ਬਣਨ ਲਈ ਉਤਸ਼ਾਹਿਤ ਕਰਦੇ ਹਨ। ਸੰਸਥਾ ਦੇ ਪ੍ਰਧਾਨ ਰਾਜੇਸ਼ ਡਾਲੀ, ਉਪ ਪ੍ਰਧਾਨ ਐਡਵੋਕੇਟ ਨਵੀਨ ਥੰਮਨ, ਜਨਰਲ ਸਕੱਤਰ ਸੰਜੀਵ ਧਮੀਜਾ, ਸੰਯੁਕਤ ਜਨਰਲ ਸਕੱਤਰ ਜਤਿੰਦਰ ਦੇਵਗਨ ਅਤੇ ਸਕੱਤਰ ਰਮਰੀਸ਼ ਵਿੱਜ ਨੇ ਸਮੂਹ



ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਦੀਵਾਲੀ ਦੀਆਂ ਸ਼ੁਭਕਾਮਨਾਵਾਂ ਦਿੱਤੀਆਂ। ਉਨ੍ਹਾਂ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਜੀਵਨ 'ਚ ਸਕਾਰਾਤਮਕ ਸੋਚ ਅਪਣਾਉਣ, ਨਵੇਂ ਵਿਚਾਰਾਂ ਨੂੰ ਉਤਸ਼ਾਹਿਤ ਕਰਨ ਅਤੇ ਚੁਣੌਤੀਆਂ ਦਾ ਹਿੰਮਤ ਨਾਲ ਸਾਹਮਣਾ ਕਰਦੇ ਹੋਏ ਸਫ਼ਲਤਾ ਵੱਲ ਨਿਰੰਤਰ ਅੱਗੇ ਵਧਣ ਲਈ ਪ੍ਰੇਰਿਤ ਕੀਤਾ। ਫੈਸਟ ਦੌਰਾਨ ਵੱਖ ਵੱਖ ਟੀਮਾਂ ਵਿਚਕਾਰ ਹੋਏ ਮੁਕਾਬਲੇ 'ਚ 'ਸਵਾਦ ਦੇ ਸ਼ੌਕੀਨ' ਟੀਮ ਨੇ ਪਹਿਲਾ ਸਥਾਨ, 'ਬਲਸ਼ ਐਂਡ ਬਲੂਮ' ਟੀਮ ਨੇ ਦੂਜਾ ਸਥਾਨ ਅਤੇ 'ਦਾ ਚਟਪਟਾ ਕਾਰਨਰ' ਟੀਮ ਨੇ ਤੀਜਾ ਸਥਾਨ ਹਾਸਲ ਕੀਤਾ। ਸਮਾਗਮ ਦੌਰਾਨ ਵਿਦਿਆਰਥੀਆਂ ਨੇ ਬੜੇ ਉਤਸ਼ਾਹ ਨਾਲ ਭਾਗ ਲਿਆ ਅਤੇ ਉੱਦਮਸ਼ੀਲਤਾ, ਕਾਰੋਬਾਰੀ ਪ੍ਰਬੰਧਨ ਅਤੇ ਸਵੈ ਰੁਜ਼ਗਾਰ ਨਾਲ ਸਬੰਧਤ ਮਹੱਤਵਪੂਰਨ ਜਾਣਕਾਰੀਆਂ ਪ੍ਰਾਪਤ ਕੀਤੀਆਂ। ਇਸ ਫੈਸਟ ਰਾਹੀਂ ਵਿਦਿਆਰਥੀਆਂ ਨੂੰ ਆਪਣੀ ਪ੍ਰਤਿਭਾ ਦਿਖਾਉਣ ਦੇ ਨਾਲ ਨਾਲ ਨਵੇਂ ਕਾਰੋਬਾਰੀ ਵਿਚਾਰਾਂ ਨੂੰ ਅਮਲੀ ਰੂਪ ਦੇਣ ਦਾ ਮੌਕਾ ਵੀ ਮਿਲਿਆ। ਇਸ ਮੌਕੇ 'ਤੇ ਸੰਸਥਾ ਦੇ ਉਪ ਪ੍ਰਧਾਨ ਐਡਵੋਕੇਟ ਨਵੀਨ ਥੰਮਨ, ਜਨਰਲ ਸਕੱਤਰ ਸੰਜੀਵ ਧਮੀਜਾ, ਸੰਯੁਕਤ ਜਨਰਲ ਸਕੱਤਰ ਜਤਿੰਦਰ ਦੇਵਗਨ, ਸਕੱਤਰ ਰਮਰੀਸ਼ ਵਿੱਜ, ਮਨੀਸ਼ ਭਾਂਬਰੀ ਸਕੱਤਰ, ਏ ਐਸ ਮਾਡਰਨ ਸੀਨੀਅਰ ਸੈਕੰਡਰੀ ਸਕੂਲ, ਸ਼ਿਵਮ ਬੇਦੀ ਸਕੱਤਰ, ਮਦਨ ਗੋਪਾਲ ਚੋਪੜਾ ਏ ਐਸ ਹਾਈ ਸਕੂਲ, ਸ਼੍ਰੀਮਤੀ ਕਵਿਤਾ ਗੁਪਤਾ ਸਕੱਤਰ, ਏ ਐਸ ਕਾਲਜ ਫਾਰ ਵੂਮੈਨ), ਡਾ. ਸੋਮੇਸ਼ ਬੱਤਾ, ਹਰੀਸ਼ ਮਹਿੰਦਰੂ, ਜਗਮੀਤ ਸਿੰਘ, ਸ਼੍ਰੀਮਤੀ ਅੰਸ਼ੂ ਦੇਵਗਨ, ਸ਼੍ਰੀਮਤੀ ਮਿਤਿਕਾ ਗੋਇਲ, ਸ਼੍ਰੀਮਤੀ ਮਨੀ ਵਿੱਜ, ਸ਼੍ਰੀਮਤੀ ਸੋਨੀਆ ਵਿੱਜ, ਸ਼੍ਰੀਮਤੀ ਰਿਤਿਕਾ ਵਿੱਜ ਅਤੇ ਸ਼੍ਰੀਮਤੀ ਮਨਜੀਤ ਕੌਰ ਵੀ ਮੌਜੂਦ ਸਨ। ਮੰਚ ਸੰਚਾਲਨ ਦਾ ਪ੍ਰੋ. ਕੋਮਲ ਜੋਸ਼ੀ ਵੱਲੋਂ ਕੀਤਾ ਗਿਆ।

ਸ.ਫਾ 1 ਦਾ ਬਾਕੀ ਹਿੱਸਾ

ਪੰਜਾਬ ਦੇ ਮੁੱਖ ਸਕੱਤਰ

ਦੇ ਭੁਗਤਾਨ ਨਾਲ ਸਬੰਧਤ ਮਾਮਲੇ ਵਿੱਚ ਪੰਜਾਬ ਦੇ ਮੁੱਖ ਸਕੱਤਰ ਵਿਰੁੱਧ ਫੌਜਦਾਰੀ ਤੌਹੀਨ ਦੀ ਕਾਰਵਾਈ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ ਸੀ ਸਰਵਉੱਚ ਅਦਾਲਤ ਨੇ ਕਿਹਾ, "ਅਗਲੇ ਹੁਕਮਾਂ ਤੱਕ ਅੱਗੇ ਦੀਆਂ ਕਾਰਵਾਈਆਂ 'ਤੇ ਰੋਕ ਲਗਾਈ ਜਾਂਦੀ ਹੈ "

ਲੱਖਾ ਸਿਧਾਣਾ ਤੇ ਮੋਹਨਜੀਤ

ਵਿਵਾਦ ਤੋਂ ਬਾਅਦ ਪੁਲੀਸ ਨੇ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਸੀ ਇਸ ਮਾਮਲੇ ਵਿੱਚ ਪੁਲੀਸ ਵੱਲੋਂ ਇਰਾਦਾ ਕਤਲ ਸਮੇਤ ਕਈ ਗੰਭੀਰ ਧਾਰਾਵਾਂ ਤਹਿਤ ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਸੀ ਦੋਵਾਂ ਨੂੰ ਪਹਿਲਾਂ ਪੁਲੀਸ ਰਿਮਾਂਡ 'ਤੇ ਰੱਖਿਆ ਗਿਆ ਅਤੇ ਬਾਅਦ ਵਿੱਚ ਨਿਆਂਇਕ ਹਿਰਾਸਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਗਿਆ ਸੀ ਸਰਕਾਰ ਤੇ ਸੰਘਰਸ਼ ਕਮੇਟੀ ਵਿਚਾਲੇ ਹੋਇਆ ਸੀ ਸਮਝੌਤਾ ਇਸ ਮਾਮਲੇ ਨੂੰ ਲੈ ਕੇ ਪੰਜਾਬ ਸਰਕਾਰ ਅਤੇ ਸੰਘਰਸ਼ ਕਮੇਟੀ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਵਿਚਾਲੇ ਪੰਜ ਘੰਟੇ ਦੇ ਕਰੀਬ ਮੀਟਿੰਗ ਹੋਈ ਸੀ ਇਸ ਵਿੱਚ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸਪੀਕਰ ਕੁਲਤਾਰ ਸਿੰਘ ਸੰਧਵਾਂ ਅਤੇ ਖੇਤੀਬਾੜੀ ਮੰਤਰੀ ਗੁਰਮੀਤ ਸਿੰਘ ਖੁੱਡੀਆਂ ਸਮੇਤ ਸੀਨੀਅਰ ਅਧਿਕਾਰੀ ਸ਼ਾਮਲ ਹੋਏ ਸਨ ਮੀਟਿੰਗ ਦੌਰਾਨ ਲੱਖਾ ਸਿਧਾਣਾ ਅਤੇ ਹੋਰ ਗ੍ਰਿਫ਼ਤਾਰ ਆਗੂਆਂ ਦੀ ਰਿਹਾਈ ਦਾ ਮੁੱਦਾ ਪ੍ਰਮੁੱਖਤਾ ਨਾਲ ਉਠਾਇਆ ਗਿਆ ਸੀ ਝੋਟਾ ਦੇ ਪਰਿਵਾਰ ਨੂੰ ਦੋ ਕਰੋੜ ਮੁਆਵਜ਼ੇ ਦਾ ਭਰੋਸਾਸਮਝੌਤੇ ਤਹਿਤ ਸਰਕਾਰ ਨੇ ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟਾ ਦੇ ਪਰਿਵਾਰ ਨੂੰ ਦੋ ਕਰੋੜ ਰੁਪਏ ਮੁਆਵਜ਼ਾ ਅਤੇ ਪਰਿਵਾਰ ਦੇ ਇੱਕ ਮੈਂਬਰ ਨੂੰ ਸਰਕਾਰੀ ਨੌਕਰੀ ਦੇਣ ਦਾ ਭਰੋਸਾ ਦਿੱਤਾ ਸੀ ਇਸ ਤੋਂ ਇਲਾਵਾ ਖਿਆਲਾ ਕਲਾਂ ਵਿੱਚ ਝੋਟਾ ਦੇ ਨਾਂ 'ਤੇ ਟਰੌਮਾ ਸੈਂਟਰ ਬਣਾਉਣ ਅਤੇ ਮਾਮਲੇ ਦੀ ਉੱਚ ਪੱਧਰੀ ਜਾਂਚ ਕਰਵਾਉਣ ਬਾਰੇ ਵੀ ਸਹਿਮਤੀ ਬਣੀ ਸੀ ਸੰਘਰਸ਼ ਕਮੇਟੀ ਨੇ ਗ੍ਰਿਫ਼ਤਾਰ ਆਗੂਆਂ ਦੀ ਰਿਹਾਈ ਤੱਕ ਝੋਟਾ ਦੀ ਮ੍ਰਿਤਕ ਦੇਹ ਦਾ ਪੋਸਟਮਾਰਟਮ ਨਾ ਕਰਵਾਉਣ ਦਾ ਫ਼ੈਸਲਾ ਕੀਤਾ ਹੋਇਆ ਸੀ

'ਆਪ' ਵਿਧਾਇਕਾ ਤੋਂ ਬਾਅਦ

ਧਰਮਕੋਟ ਵਿਖੇ ਪਟਵਾਰੀ ਵਜੋਂ ਤਾਇਨਾਤ ਸੀ ਅਤੇ ਉਸ ਦੇ ਖ਼ਿਲਾਫ਼ 16 ਜੂਨ 2024 ਨੂੰ ਧਰਮਕੋਟ ਥਾਣੇ ਵਿੱਚ ਕਰੋੜਾਂ ਰੁਪਏ ਦੀ ਧੋਖਾਧੜੀ ਦਾ ਕੇਸ ਦਰਜ ਹੋਇਆ ਸੀ ਇਸ ਤੋਂ ਬਾਅਦ ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰ ਲਿਆ ਸੀ ਅਤੇ ਮਾਲ ਵਿਭਾਗ ਵੱਲੋਂ ਉਸ ਨੂੰ ਮੁਅੱਤਲ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ

ਕਾਫ਼ੀ ਸਮਾਂ ਫਰੀਦਕੋਟ ਜੇਲ੍ਹ ਵਿੱਚ ਬੰਦ ਰਹਿਣ ਤੋਂ ਬਾਅਦ ਨਵਦੀਪ ਸਿੰਘ 7 ਜੁਲਾਈ 2026 ਨੂੰ ਜ਼ਮਾਨਤ 'ਤੇ ਬਾਹਰ ਆਇਆ ਸੀ ਈਡੀ ਦੀਆਂ ਟੀਮਾਂ ਫਿਲਹਾਲ ਉਸ ਦੇ ਘਰ 'ਚ ਮੌਜੂਦ ਦਸਤਾਵੇਜ਼ਾਂ ਅਤੇ ਵਿੱਤੀ ਰਿਕਾਰਡ ਦੀ ਤਲਾਸ਼ੀ ਲੈ ਰਹੀਆਂ ਹਨ ਹਾਲਾਂਕਿ, ਅਜੇ ਤੱਕ ਏਜੰਸੀ ਵੱਲੋਂ ਇਹ ਸਪੱਸ਼ਟ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਕਿ ਇਹ ਜਾਂਚ ਕਿਸ ਖਾਸ ਵਿੱਤੀ ਲੈਣ-ਦੇਣ ਨਾਲ ਜੁੜੀ ਹੋਈ ਹੈ ਅਤੇ ਤਲਾਸ਼ੀ ਦੌਰਾਨ ਕੀ ਬਰਾਮਦ ਹੋਇਆ ਹੈ

ਪੰਜਾਬ ਤੇ ਚੰਡੀਗੜ੍ਹ ਸਮੇਤ 6

ਤਰ੍ਹਾਂ, ਹੁਣ ਕੁੱਲ ਮਿਲਾ ਕੇ 23 ਸੂਬੇ ਅਤੇ ਕੇਂਦਰ ਸ਼ਾਸਿਤ ਪ੍ਰਦੇਸ਼ ਹਨ, ਜਿੱਥੇ ਐੱਸਐੱਸਆਰ ਕਰਵਾਇਆ ਜਾਣਾ ਹੈ ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ ਇਹ ਉਹ ਸੂਬੇ ਹਨ ਜਿੱਥੇ ਵੋਟਰ ਸੂਚੀਆਂ ਦੀ ਵਿਸ਼ੇਸ਼ ਸੰਘਣੀ ਸੁਧਾਈ ਪੂਰੀ ਹੋ ਚੁੱਕੀ ਹੈ ਇਨ੍ਹਾਂ ਵਿੱਚ ਉਹ ਸੂਬੇ ਵੀ ਸ਼ਾਮਲ ਹਨ ਜਿੱਥੇ ਅਗਲੇ ਸਾਲ ਦੇ ਸ਼ੁਰੂ ਵਿੱਚ ਵਿਧਾਨ ਸਭਾ ਚੋਣਾਂ ਹੋਣੀਆਂ ਹਨ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਪੰਜਾਬ ਵੀ ਸ਼ਾਮਲ ਹੈ ਇਹ 23 ਸੂਬੇ ਅਤੇ ਕੇਂਦਰ ਸ਼ਾਸਿਤ ਪ੍ਰਦੇਸ਼ (ਉੱਪਰ ਦੱਸੇ ਗਏ ਛੇ ਸਮੇਤ) ਇਸ ਪ੍ਰਕਾਰ ਹਨ: ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ, ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਦੀਪ ਸਮੂਹ, ਅਸਾਮ, ਬਿਹਾਰ, ਛੱਤੀਸਗੜ੍ਹ, ਗੋਆ, ਗੁਜਰਾਤ, ਕੇਰਲ, ਲਕਸ਼ਦੀਪ, ਮੱਧ ਪ੍ਰਦੇਸ਼, ਮਨੀਪੁਰ, ਪੁਡੂਚੇਰੀ, ਰਾਜਸਥਾਨ, ਤਾਮਿਲਨਾਡੂ, ਉੱਤਰ ਪ੍ਰਦੇਸ਼, ਉੱਤਰਾਖੰਡ, ਪੱਛਮੀ ਬੰਗਾਲ, ਅਰੁਣਾਚਲ ਪ੍ਰਦੇਸ਼, ਦਾਦਰਾ ਨਗਰ ਹਵੇਲੀ ਤੇ ਦਮਨ ਦੀਵ, ਮਿਜ਼ੋਰਮ, ਉਡੀਸਾ ਅਤੇ ਸਿੱਕਮ ਐੱਸਐੱਸਆਰ ਆਮ ਤੌਰ 'ਤੇ ਨਵੰਬਰ-ਜਨਵਰੀ ਦੇ ਸ਼ਡਿਊਲ ਅਨੁਸਾਰ ਹੁੰਦਾ ਹੈ ਇਹ ਪਿਛਲੀ ਵਾਰ ਨਵੰਬਰ 2024 ਤੋਂ ਜਨਵਰੀ 2025 ਦੇ ਚੱਕਰ ਦੌਰਾਨ ਕਰਵਾਇਆ ਗਿਆ ਸੀ ਨਵੰਬਰ 2025 ਤੋਂ ਜਨਵਰੀ 2026 ਦੀ ਮਿਆਦ ਦੌਰਾਨ ਇਹ ਨਹੀਂ ਕਰਵਾਇਆ ਗਿਆ ਸੀ ਕਿਉਂਕਿ ਉਸ ਸਮੇਂ ਉਪਰੋਕਤ ਸੂਬਿਆਂ ਵਿੱਚ ਐੱਸਆਈਆਰ ਚੱਲ ਰਿਹਾ ਸੀ ਐੱਸਐੱਸਆਰ ਹਰ ਸਾਲ 1 ਜਨਵਰੀ ਦੀ ਯੋਗਤਾ ਮਿਤੀ ਦੇ ਹਵਾਲੇ ਨਾਲ ਯੋਗ ਵੋਟਰਾਂ ਅਤੇ ਨਵੇਂ ਵੋਟਰਾਂ ਦੀ ਰਜਿਸਟਰੇਸ਼ਨ ਦੀ ਸੁਵਿਧਾ ਲਈ ਕਰਵਾਇਆ ਜਾਂਦਾ ਹੈ, ਨਾਲ ਹੀ ਅਗਲੀਆਂ ਤਿੰਨ ਯੋਗਤਾ ਮਿਤੀਆਂ 1 ਅਪਰੈਲ, 1 ਜੁਲਾਈ ਅਤੇ 1 ਅਕਤੂਬਰ ਲਈ ਵੀ ਅਗਾਊਂ ਅਰਜ਼ੀਆਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਚੋਣ ਕਮਿਸ਼ਨ ਨੇ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਜਿਨ੍ਹਾਂ ਸੂਬਿਆਂ ਅਤੇ ਕੇਂਦਰ ਸ਼ਾਸਿਤ ਪ੍ਰਦੇਸ਼ਾਂ ਵਿੱਚ ਐੱਸਆਈਆਰ ਚੱਲ ਰਿਹਾ ਹੈ ਜਾਂ ਹੁਣੇ ਹੀ ਪੂਰਾ ਹੋਇਆ ਹੈ, ਉਨ੍ਹਾਂ ਲਈ ਐੱਸਐੱਸਆਰ ਸ਼ਡਿਊਲ ਦਾ ਐਲਾਨ ਬਾਅਦ ਵਿੱਚ ਕੀਤਾ ਜਾਵੇਗਾ ਇਹ ਸੂਬੇ ਆਂਧਰਾ ਪ੍ਰਦੇਸ਼, ਹਰਿਆਣਾ, ਝਾਰਖੰਡ, ਕਰਨਾਟਕ, ਮਹਾਰਾਸ਼ਟਰ, ਮੇਘਾਲਿਆ, ਨਾਗਾਲੈਂਡ, ਰਾਸ਼ਟਰੀ ਰਾਜਧਾਨੀ ਖੇਤਰ ਦਿੱਲੀ, ਤ੍ਰਿਪੁਰਾ ਅਤੇ ਤੇਲੰਗਾਨਾ ਹਨ ਇਸ ਤੋਂ ਇਲਾਵਾ, ਤਿੰਨ ਸੂਬਿਆਂ ਅਤੇ ਕੇਂਦਰ ਸ਼ਾਸਿਤ ਪ੍ਰਦੇਸ਼ਾਂ ਯਾਨੀ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼, ਜੰਮੂ-ਕਸ਼ਮੀਰ ਅਤੇ ਲੱਦਾਖ, ਜਿੱਥੇ ਅਜੇ ਤੱਕ ਐੱਸਆਈਆਰ ਸ਼ੁਰੂ ਨਹੀਂ ਹੋਇਆ ਹੈ, ਲਈ ਐੱਸਐੱਸਆਰ ਸ਼ਡਿਊਲ ਦਾ ਐਲਾਨ ਮੌਸਮ ਦੀਆਂ ਸਥਿਤੀਆਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਢੁਕਵੇਂ ਸਮੇਂ 'ਤੇ ਕੀਤਾ ਜਾਵੇਗਾ ਪਿਛਲੇ ਮਹੀਨੇ ਚੋਣ ਕਮਿਸ਼ਨ ਨੇ ਐਲਾਨ ਕੀਤਾ ਸੀ ਕਿ 17 ਸੂਬਿਆਂ ਵਿੱਚ, ਜਿੱਥੇ ਐੱਸਆਈਆਰ ਪੂਰਾ ਹੋ ਚੁੱਕਾ ਹੈ, ਐੱਸਐੱਸਆਰ 2 ਨਵੰਬਰ 2026 ਤੋਂ ਸ਼ੁਰੂ ਹੋਵੇਗਾ ਅਤੇ ਅੰਤਿਮ ਵੋਟਰ ਸੂਚੀ 4 ਜਨਵਰੀ 2027 ਨੂੰ ਸਾਹਮਣੇ ਆਵੇਗੀ ਇਹ 17 ਸੂਬੇ ਅਤੇ ਕੇਂਦਰ ਸ਼ਾਸਿਤ ਪ੍ਰਦੇਸ਼ ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਦੀਪ ਸਮੂਹ, ਅਸਾਮ, ਬਿਹਾਰ, ਛੱਤੀਸਗੜ੍ਹ, ਗੋਆ, ਗੁਜਰਾਤ, ਕੇਰਲ, ਲਕਸ਼ਦੀਪ, ਮੱਧ ਪ੍ਰਦੇਸ਼, ਮਨੀਪੁਰ, ਪੁਡੂਚੇਰੀ, ਪੰਜਾਬ, ਰਾਜਸਥਾਨ, ਤਾਮਿਲਨਾਡੂ, ਉੱਤਰ ਪ੍ਰਦੇਸ਼, ਉੱਤਰਾਖੰਡ ਅਤੇ ਪੱਛਮੀ ਬੰਗਾਲ ਸਨ

ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧਾਂ ਹੇਠ

ਨਾਲ ਦਲਜੀਤ ਦਾ ਅੰਤਿਮ ਸਸਕਾਰ ਕੀਤਾ ਹੈ ਮੌਤ ਦੇ 10 ਦਿਨਾਂ ਬਾਅਦ ਜਦੋਂ ਅੰਤਿਮ ਸਸਕਾਰ ਲਈ ਪੀ ਜੀ ਆਈ ਤੋਂ ਪੋਸਟਮਾਰਟਮ ਹੋਣ ਉਪਰੰਤ ਦਲਜੀਤ ਦੀ ਮ੍ਰਿਤਕ ਦੇਹ ਪਿੰਡ ਪਹੁੰਚੀ ਤਾਂ ਪਰਿਵਾਰ ਅਤੇ ਪਿੰਡ ਵਾਸੀ ਬਿਲਕ ਉੱਠੇ ਦਲਜੀਤ ਦਾ ਮੂੰਹ ਦੇਖਦੇ ਹੀ ਪਰਿਵਾਰ ਕੁਰਲਾ ਉੱਠਿਆ ਅਤੇ ਭੈਣ ਅਮਰਜੀਤ ਕੌਰ ਨੇ ਕਿਹਾ ਕਿ ਨਸ਼ੇ ਅਤੇ ਸਰਕਾਰ ਦੀ ਲਾਪਰਵਾਹੀ ਕਰਕੇ ਹੀ ਦਲਜੀਤ ਦੀ ਮੌਤ ਹੋਈ ਹੈ ਉਹ ਸਾਡਾ ਇਕਲੌਤਾ ਭਰਾ ਸੀ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਜੇ ਕੁਝ ਕਰ ਸਕਦੀ ਹੈ ਤਾਂ ਨਸ਼ੇ ਨੂੰ ਲਗਾਮ ਪਾਵੇ ਤਾਂ ਜੋ ਦਲਜੀਤ ਵਾਂਗ ਕੋਈ ਹੋਰ ਨੌਜਵਾਨ ਨਸ਼ੇ ਦੀ ਭੇਟ ਨਾ ਚੜ੍ਹੇ ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ 27 ਅਕਤੂਬਰ ਨੂੰ ਦਲਜੀਤ ਦੀ ਭੇਦਭਰੀ ਹਾਲਤ ਵਿੱਚ ਮੌਤ ਹੋ ਗਈ ਸੀ ਅਤੇ ਕੁਝ ਵਿਅਕਤੀ ਉਸ ਨੂੰ ਸੜਕ ਕਿਨਾਰੇ ਸੁੱਟ ਕੇ ਚਲੇ ਗਏ ਸਨ ਪੁਲੀਸ ਨੇ ਉਸ ਦੀ ਮੌਤ ਨੂੰ ਲੈ ਕੇ ਤਿੰਨ ਵਿਅਕਤੀਆਂ 'ਤੇ ਇਰਾਦਾ ਕਤਲ ਦਾ ਮਾਮਲਾ ਦਰਜ ਕੀਤਾ ਹੈ, ਜਦੋਂ ਕਿ ਪਰਿਵਾਰ ਦਾ ਕਹਿਣਾ ਹੈ ਕਿ ਦਲਜੀਤ ਦੀ ਮੌਤ ਨਸ਼ੇ ਦੀ ਓਵਰਡੋਜ਼ ਨਾਲ ਹੋਈ ਹੈ ਉਸ ਦਾ ਏਮਜ਼ ਬਠਿੰਡਾ ਅਤੇ ਬਾਅਦ ਵਿੱਚ ਹਾਈ ਕੋਰਟ ਦੇ ਆਦੇਸ਼ਾਂ 'ਤੇ ਪੀ ਜੀ ਆਈ ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਦੋ ਵਾਰ ਪੋਸਟਮਾਰਟਮ ਕਰਵਾਇਆ ਗਿਆ ਉਸ ਦੇ ਅੰਤਿਮ ਸਸਕਾਰ ਮੌਕੇ ਪਿੰਡ ਵਿੱਚ ਪੁਲੀਸ ਦਾ ਪਹਿਰਾ ਲੱਗਿਆ ਰਿਹਾ ਅਤੇ ਬਾਹਰਲੇ ਵਿਅਕਤੀਆਂ ਨੂੰ ਉੱਥੇ ਆਉਣ-ਜਾਣ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ ਉੱਥੇ ਹੀ ਦਲਜੀਤ ਦੀ ਮੌਤ ਨੂੰ ਲੈ ਕੇ ਕਤਲ ਦੇ ਮਾਮਲੇ ਵਿੱਚ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤੇ ਗਏ ਮਨਦੀਪ ਸਿੰਘ ਦੀ ਭੈਣ ਦੀ ਇੱਕ ਕਥਿਤ ਵੀਡੀਓ ਸਾਹਮਣੇ ਆਈ ਹੈ ਉਸ ਦਾ ਦਾਅਵਾ ਹੈ ਕਿ ਮਨਦੀਪ ਨਸ਼ੇ ਦਾ ਆਦੀ ਸੀ ਉਸ 'ਤੇ ਨਜ਼ਰ ਰੱਖਣ ਲਈ ਉਨ੍ਹਾਂ ਆਪਣੇ ਘਰ ਵਿੱਚ ਸੀ ਸੀ ਟੀ ਵੀ ਕੈਮਰੇ ਲਗਾਏ ਹਨ ਦਲਜੀਤ ਜਦੋਂ ਉਨ੍ਹਾਂ ਦੇ ਭਰਾ ਦੇ ਘਰ ਆਇਆ ਤਾਂ ਉਹ ਸੀ ਸੀ ਟੀ ਵੀ ਕੈਮਰਿਆਂ ਵਿੱਚ ਬਾਥਰੂਮ ਵੱਲ ਟੀਕਾ ਲੈ ਕੇ ਜਾਂਦਾ ਦਿਖ ਰਿਹਾ ਹੈ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਜਦੋਂ ਉਹ ਕਾਫ਼ੀ ਦੇਰ ਬਾਹਰ ਨਹੀਂ ਆਇਆ ਤਾਂ ਦੂਜੇ ਦੋਸਤਾਂ ਨੇ ਉਸ ਨੂੰ ਉੱਥੇ ਜਾ ਕੇ ਦੇਖਿਆ ਤਾਂ ਉਹ ਡਿੱਗਿਆ ਪਿਆ ਮਿਲਿਆ ਉਨ੍ਹਾਂ ਉਸ ਨੂੰ ਮੰਜੇ 'ਤੇ ਪਾਇਆ ਮਨਦੀਪ ਦੀ ਭੈਣ ਦਾ ਦਾਅਵਾ ਹੈ ਕਿ ਪੁਲੀਸ ਨੇ ਕੈਮਰਿਆਂ ਦੀ ਡੀ ਵੀ ਆਰ ਆਪਣੇ ਕਬਜ਼ੇ ਵਿੱਚ ਲੈ ਲਈ ਹੈ ਉਨ੍ਹਾਂ ਮੰਗ ਕੀਤੀ ਹੈ ਕਿ ਇਸ ਮਾਮਲੇ ਦੀ ਬਾਰੀਕੀ ਨਾਲ ਜਾਂਚ ਕਰਕੇ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ

ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਮੋਦੀ ਨੇ ਪੈਰਾ

114 ਤਗਮੇ ਜਿੱਤੇ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ 30 ਸੋਨ ਤਗਮੇ ਸ਼ਾਮਲ ਸਨ ਭਾਰਤੀ ਦਲ ਨੇ 30 ਸੋਨ, 35 ਚਾਂਦੀ ਅਤੇ 49 ਕਾਂਸੀ ਦੇ ਤਗਮਿਆਂ ਨਾਲ ਆਪਣਾ ਸਫ਼ਰ ਸਮਾਪਤ ਕੀਤਾ ਇਹ ਪ੍ਰਾਪਤੀ ਚੀਨ ਦੇ ਹਾਂਗਜ਼ੂ ਵਿੱਚ 2023 ਵਿੱਚ ਹੋਈਆਂ ਖੇਡਾਂ ਦੌਰਾਨ ਬਣਾਏ ਗਏ ਪਿਛਲੇ ਸਭ ਤੋਂ ਵਧੀਆ ਰਿਕਾਰਡ (108 ਤਗਮੇ, ਜਿਨ੍ਹਾਂ ਵਿੱਚ 27 ਸੋਨ ਤਗਮੇ ਸਨ) ਤੋਂ ਬਿਹਤਰ ਰਹੀ ਭਾਰਤ ਨੇ ਲਗਾਤਾਰ ਦੂਜੀ ਵਾਰ 100 ਤਗਮਿਆਂ ਦੇ ਅੰਕੜੇ ਨੂੰ ਪਾਰ ਕੀਤਾ ਹੈ ਪੈਰਾ-ਐਥਲੈਟਿਕਸ ਭਾਰਤ ਲਈ ਸਭ ਤੋਂ ਵੱਧ ਤਗਮੇ ਲਿਆਉਣ ਵਾਲਾ ਖੇਡ ਖੇਤਰ ਰਿਹਾ, ਜਿਸ ਵਿੱਚ 22 ਸੋਨ, 19 ਚਾਂਦੀ ਅਤੇ 24 ਕਾਂਸੀ ਸਮੇਤ ਕੁੱਲ 65 ਤਗਮੇ ਜਿੱਤੇ ਗਏ ਇਸ ਤੋਂ ਬਾਅਦ ਪੈਰਾ-ਬੈਡਮਿੰਟਨ ਦਾ ਨੰਬਰ ਆਉਂਦਾ ਹੈ, ਜਿਸ ਵਿੱਚ 3 ਸੋਨ, 5 ਚਾਂਦੀ ਅਤੇ 8 ਕਾਂਸੀ ਸਮੇਤ 16 ਤਗਮੇ ਪ੍ਰਾਪਤ ਹੋਏ ਉੱਥੇ ਹੀ, ਪੈਰਾ-ਤੈਰਾਕੀ ਵਿੱਚ ਖਿਡਾਰੀਆਂ ਨੇ 3 ਚਾਂਦੀ ਅਤੇ 8 ਕਾਂਸੀ ਸਮੇਤ ਕੁੱਲ 11 ਤਗਮ ਭਾਰਤੀ ਦਲ ਨੇ ਪੈਰਾ-ਟੇਬਲ ਟੈਨਿਸ ਵਿੱਚ ਸੱਤ ਕਾਂਸੀ ਦੇ ਤਗਮੇ, ਪਾਵਰਲਿਫਟਿੰਗ ਵਿੱਚ ਦੋ ਚਾਂਦੀ ਦੇ ਤਗਮੇ ਅਤੇ ਜੂਡੋ ਵਿੱਚ ਦੋ ਤਗਮੇ (ਇੱਕ ਚਾਂਦੀ ਅਤੇ ਇੱਕ ਕਾਂਸੀ) ਹੋਰ ਜੋੜੇ

ਸ਼ਾਨਦਾਰ ਪ੍ਰਦਰਸ਼ਨ ਕਰਨ ਵਾਲਿਆਂ ਵਿੱਚ, ਜੈਵਲਿਨ ਥ੍ਰੋਅਰ (ਨੇਜ਼ਾ ਸੁੱਟਣ ਵਾਲੇ) ਸੁਮਿਤ ਅੰਤਿਲ ਨੇ ਪੁਰਸ਼ਾਂ ਦੇ 642-644/661-664 ਵਰਗ ਵਿੱਚ ਆਪਣਾ ਸੋਨ ਤਗਮਾ ਬਰਕਰਾਰ ਰੱਖਿਆ ਉਹ ਉਸ ਜਿੱਤ ਦਾ ਹਿੱਸਾ ਸਨ ਜਿੱਥੇ ਭਾਰਤ ਨੇ ਪੋਡੀਅਮ (ਜੇਤੂ ਮੰਚ) ਦੇ ਤਿੰਨੋਂ ਸਥਾਨ ਹਾਸਲ ਕੀਤੇ, ਜੋ ਇਸ ਖੇਡ ਵਿੱਚ ਭਾਰਤ ਦੇ ਦਬਦਬੇ ਨੂੰ ਦਰਸਾਉਂਦਾ ਹੈ ਸ਼ੂਟਿੰਗ ਵਿੱਚ, ਮੋਨਾ ਅਗਰਵਾਲ ਨੇ ਮਹਿਲਾਵਾਂ ਦੇ 50 ਮੀਟਰ ਰਾਈਫਲ ਥ੍ਰੀ ਪੋਜੀਸ਼ਨ ਮੁਕਾਬਲੇ ਵਿੱਚ ਰਿਕਾਰਡ ਸਕੋਰ ਨਾਲ ਸੋਨ ਤਗਮਾ ਜਿੱਤਿਆ ਇਸ ਤੋਂ ਇਲਾਵਾ, ਭਾਰਤ ਨੇ 2028 ਦੀਆਂ ਗਰਮੀਆਂ ਦੀਆਂ ਪੈਰਾ-ਓਲੰਪਿਕ ਖੇਡਾਂ ਲਈ ਸ਼ੂਟਿੰਗ ਵਿੱਚ ਦੋ ਕੋਟੇ ਵੀ ਹਾਸਲ ਕੀਤੇ ਇਸ ਮੁਹਿੰਮ ਵਿੱਚ ਵੱਖ-ਵੱਖ ਉਮਰ ਵਰਗਾਂ ਦੇ ਖਿਡਾਰੀਆਂ ਨੇ ਸਫਲਤਾ ਪ੍ਰਾਪਤ ਕੀਤੀ; 50 ਸਾਲਾ ਜੇਹਾਨ ਡੋਰਾਬ ਮਦਾਨ ਪੈਰਾ-ਟੇਬਲ ਟੈਨਿਸ ਵਿੱਚ ਕਾਂਸੀ ਦਾ ਤਗਮਾ ਜਿੱਤ ਕੇ ਇਨ੍ਹਾਂ ਖੇਡਾਂ ਵਿੱਚ ਭਾਰਤ ਦੇ ਸਭ ਤੋਂ ਵੱਡੀ ਉਮਰ ਦੇ ਤਗਮਾ ਜੇਤੂ ਬਣ ਗਏ ਰਿਕਾਰਡ ਤੋੜਨ ਵਾਲੀ ਇਸ ਮੁਹਿੰਮ ਨੇ ਪੈਰਾ-ਖੇਡਾਂ ਵਿੱਚ ਭਾਰਤ ਦੀ ਵਧਦੀ ਮੌਜੂਦਗੀ ਅਤੇ ਕਈ ਖੇਡਾਂ ਵਿੱਚ ਦੇਸ਼ ਦੀ ਲਗਾਤਾਰ ਹੋ ਰਹੀ ਤਰੱਕੀ ਨੂੰ ਉਜਾਗਰ ਕੀਤਾ ਹੈ

ਕਰਾਰੀ ਹਾਰ ਤੋਂ ਬਾਅਦ ਪੱਲ੍ਹਾ

ਨਾਲ ਗੱਲਬਾਤ ਕਰਦਿਆਂ ਟਰੰਪ ਨੇ ਕਿਹਾ, "ਮੈਂ ਇਸ ਨੂੰ ਆਪਣੀ ਹਾਰ ਨਹੀਂ ਮੰਨਣਾ ਚਾਹੁੰਦਾ, ਮੈਂ ਖੁਦ ਚੋਣ ਮੈਦਾਨ ਵਿੱਚ ਨਹੀਂ ਸੀ " ਉਨ੍ਹਾਂ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਵੋਟਰਾਂ ਨੂੰ ਚੋਣ ਲੜ ਰਹੇ ਉਮੀਦਵਾਰ ਪਸੰਦ ਨਹੀਂ ਆਏ ਹਾਲਾਂਕਿ, 'ਏਪੀ ਵੋਟਰ ਪੋਲ' ਦੇ ਅੰਕੜੇ ਦੱਸਦੇ ਹਨ ਕਿ ਖ਼ੁਦ ਟਰੰਪ ਹੀ ਰਿਪਬਲੀਕਨ ਉਮੀਦਵਾਰਾਂ ਲਈ ਵੱਡੀ ਕਮਜ਼ੋਰੀ ਸਾਬਤ ਹੋਏ, ਕਿਉਂਕਿ ਦੇਸ਼ ਭਰ ਵਿੱਚ ਸਿਰਫ਼ 40 ਫ਼ੀਸਦੀ ਵੋਟਰਾਂ ਨੇ ਹੀ ਉਨ੍ਹਾਂ ਦੇ ਕੰਮਕਾਜ ਦੀ ਸ਼ਲਾਘਾ ਕੀਤੀ

ਆਪਣੇ ਪਹਿਲੇ ਕਾਰਜਕਾਲ ਦੌਰਾਨ 2018 ਦੀਆਂ ਚੋਣਾਂ ਵਿੱਚ ਹਾਰ ਮੌਕੇ ਵੀ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੀ ਹੀ ਪਾਰਟੀ ਦੇ ਹਾਰੀ ਹੋਏ ਉਮੀਦਵਾਰਾਂ ਦਾ ਮਜ਼ਾਕ ਉਡਾਇਆ ਸੀ ਇਸ ਵਾਰ ਵੀ ਚੋਣ ਪ੍ਰਚਾਰ ਦੌਰਾਨ 'ਏਪੀ' ਦੇ ਵਿਸ਼ਲੇਸ਼ਣ ਮੁਤਾਬਕ ਟਰੰਪ ਨੇ ਘੱਟੋ-ਘੱਟ 40 ਮੌਕਿਆਂ 'ਤੇ ਵੋਟਰਾਂ ਨੂੰ ਕਿਹਾ ਸੀ ਕਿ ਉਹ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਉਮੀਦਵਾਰ ਸਮਝ ਕੇ ਵੋਟ ਪਾਉਣ, ਪਰ ਹੁਣ ਨਤੀਜੇ ਉਲਟ ਆਉਣ 'ਤੇ ਉਹ ਆਪਣਾ ਬਿਆਨ ਬਦਲ ਰਹੇ ਹਨ 2010 ਵਿੱਚ ਬਾਰਕ ਹੁਸੈਨ ਓਬਾਮਾ ਅਤੇ 2006 ਵਿੱਚ ਜਾਰਜ ਡਬਲਯੂ. ਬੁਸ਼ ਨੇ ਆਪਣੀਆਂ ਪਾਰਟੀਆਂ ਦੀ ਹਾਰ ਨੂੰ 'ਕਰਾਰਾ ਝਟਕਾ' ਮੰਨਿਆ ਸੀ ਪਰ ਟਰੰਪ ਨੇ ਚੋਣਾਂ ਤੋਂ ਪਹਿਲਾਂ ਹੀ ਰਣਨੀਤੀ ਬਣਾ ਲਈ ਸੀ ਕਿ ਹਾਰ ਦਾ ਦੋਸ਼ ਉਨ੍ਹਾਂ ਦੇ ਸਿਰ ਨਹੀਂ ਆਉਣਾ ਚਾਹੀਦਾ ਉਨ੍ਹਾਂ ਟੈਕਸਾਸ ਅਤੇ ਹੋਰਨਾਂ ਥਾਵਾਂ 'ਤੇ ਹਾਰਨ ਵਾਲੇ ਉਮੀਦਵਾਰਾਂ ਅਤੇ ਨੇਤਾਵਾਂ ਨੂੰ ਕਮਜ਼ੋਰ ਦੱਸਦਿਆਂ ਉਨ੍ਹਾਂ ਨੂੰ ਹੀ ਇਸ ਲਈ ਜ਼ਿੰਮੇਵਾਰ ਠਹਿਰਾਇਆ ਹੈ

ਪੁਨਰ ਸੁਰਜੀਤ ਅਕਾਲੀ

ਹਨ ਸੂਬਾ ਪਿਛਲੇ ਇੱਕ ਦਹਾਕੇ ਤੋਂ ਮਾੜੇ ਹਾਲਾਤ ਵਿੱਚੋਂ ਲੰਘ ਰਿਹਾ ਹੈ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਦੇ ਲੋਕਾਂ ਨੂੰ ਆਪਣੀ ਖੇਤਰੀ ਪਾਰਟੀ ਤੋਂ ਉਮੀਦਾਂ ਹਨ ਅਤੇ ਸੂਬੇ ਵਿੱਚ ਪੰਥਕ ਰਾਜ ਯਕੀਨੀ ਬਣਾਉਣ ਲਈ ਪੰਥਕ ਏਕਤਾ ਬਹੁਤ ਜ਼ਰੂਰੀ ਹੈ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਵਿਧਾਨ ਸਭਾ ਚੋਣਾਂ ਦਾ ਬਿਗਲ ਕਿਸੇ ਵੀ ਸਮੇਂ ਵੱਜ ਸਕਦਾ ਹੈ ਪਰ ਪੰਥਕ ਧਿਰਾਂ ਆਪੋ-ਆਪਣੀਆਂ ਪਾਰਟੀਆਂ ਬਣਾ ਕੇ ਵੱਖ-ਵੱਖ ਦਿਸ਼ਾਵਾਂ ਵਿੱਚ ਕੰਮ ਕਰ ਰਹੀਆਂ ਹਨ ਇਸ ਕਾਰਨ ਲੋਕਾਂ ਦਾ ਵਿਸ਼ਵਾਸ ਪੰਥਕ ਨੁਮਾਇੰਦਿਆਂ 'ਤੇ ਨਹੀਂ ਬਣ ਰਿਹਾ ਲੋਕਾਂ ਦਾ ਵਿਸ਼ਵਾਸ ਮੁੜ ਜਿੱਤਣ ਲਈ ਵੱਖ ਹੋਈਆਂ ਪੰਥਕ ਧਿਰਾਂ ਨੂੰ ਇਕਜੁੱਟ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ

ਇਸ ਮੌਕੇ ਪਰਮਜੀਤ ਸਿੰਘ ਪੰਮਾ, ਸਰਕਲ ਪ੍ਰਧਾਨ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ, ਪ੍ਰੋ. ਹਰਪ੍ਰੀਤ ਸਿੰਘ, ਜ਼ਿਲ੍ਹਾ ਡੈਲੀਗੇਟ, ਜਸਵਿੰਦਰ ਸਿੰਘ ਸੋਨੂੰ, ਜ਼ਿਲ੍ਹਾ ਡੈਲੀਗੇਟ, ਅਜੀਤ ਸਿੰਘ ਡੈਲੀਗੇਟ ਅਤੇ ਹਰਭਜਨ ਸਿੰਘ ਸੈਣੀ ਡੈਲੀਗੇਟ ਸਮੇਤ ਦਰਜਨਾਂ ਵਰਕਰਾਂ ਵੱਲੋਂ ਵੀ ਪੁਨਰ ਸੁਰਜੀਤ ਅਕਾਲੀ ਦਲ ਤੋਂ ਅਸਤੀਫ਼ੇ ਦੇਣ ਦੀ ਜਾਣਕਾਰੀ ਦਿੱਤੀ ਗਈ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਚੰਦੂਮਾਜਰਾ ਵੱਲੋਂ ਲਿਆ ਗਿਆ ਹਰ ਫ਼ੈਸਲਾ ਉਨ੍ਹਾਂ ਨੂੰ ਪ੍ਰਵਾਨ ਹੋਵੇਗਾ

ਐਲਪੀਯੂ ਕੇਸ: ਹਾਈ ਕੋਰਟ ਵੱਲੋਂ

ਲਈ ਅਦਾਲਤ ਨੇ ਕਿਹਾ ਕਿ ਅਜਿਹੇ ਮਾਮਲੇ ਨੂੰ ਕੇਂਦਰ ਕੋਲ ਭੇਜਣ ਦੀ ਕਾਨੂੰਨੀ ਪ੍ਰਕਿਰਿਆ ਦੀ ਪਾਲਣਾ ਕਰਨੀ ਲਾਜ਼ਮੀ ਹੈ ਚੀਫ਼ ਜਸਟਿਸ ਅਸ਼ਵਨੀ ਕੁਮਾਰ ਮਿਸ਼ਰਾ ਅਤੇ ਜਸਟਿਸ ਰੋਹਿਤ ਕਪੂਰ ਦੀ ਡਿਵੀਜ਼ਨ ਬੈਂਚ ਨੇ ਪੁਲੀਸ ਦੀ ਦੂਜੀ ਸਟੇਟਸ ਰਿਪੋਰਟ ਦਾ ਨੋਟਿਸ ਲਿਆ ਪਟੀਸ਼ਨਰ ਰਵੀ ਰਾਜ ਵੱਲੋਂ ਪੇਸ਼ ਹੋਏ ਸੀਨੀਅਰ ਵਕੀਲ ਗੌਰਵ ਚੋਪੜਾ ਨੇ ਦੱਸਿਆ ਕਿ ਧਾਰਾ 66-ਐੱਫ ਨੂੰ ਸੋਧ ਰਾਹੀਂ ਐੱਨ ਆਈ ਏ ਐਕਟ ਵਿੱਚ ਸ਼ਾਮਲ ਕੀਤਾ ਗਿਆ ਹੈ

ਅਦਾਲਤ ਨੇ ਐਕਟ ਦੀ ਧਾਰਾ 6 ਦਾ ਹਵਾਲਾ ਦਿੰਦਿਆਂ ਕਿਹਾ ਕਿ ਸੂਚੀਬੱਧ ਅਪਰਾਧ ਦੀ ਰਿਪੋਰਟ ਮਿਲਣ 'ਤੇ ਸੂਬਾ ਸਰਕਾਰ ਨੇ ਇਸਨੂੰ ਜਲਦ ਤੋਂ ਜਲਦ ਕੇਂਦਰ ਨੂੰ ਭੇਜਣਾ ਹੁੰਦਾ ਹੈ ਜੇਕਰ ਕੇਂਦਰ ਸਰਕਾਰ ਜਾਂਚ ਐੱਨ ਆਈ ਏ ਨੂੰ ਸੌਂਪਦੀ ਹੈ, ਤਾਂ ਸੂਬਾ ਸਰਕਾਰ ਨੂੰ ਆਪਣੀ ਜਾਂਚ ਰੋਕ ਕੇ ਸਾਰੇ ਦਸਤਾਵੇਜ਼ ਕੇਂਦਰ ਨੂੰ ਸੌਂਪਣੇ ਪੈਂਦੇ ਹਨ ਮਾਮਲੇ ਵਿੱਚ ਪਟੀਸ਼ਨਰ ਵੱਲੋਂ ਵਕੀਲ ਅਰਜੁਨ ਸ਼ਿਓਰਾਨ, ਪ੍ਰਣਿਤਾ ਸਿੰਘ, ਤੇਜਸਵੀ ਸ਼ਿਓਕੰਦ ਅਤੇ ਹੀਨਾ ਕਾਦਿਆਨ ਵੀ ਪੇਸ਼ ਹੋਏ ਐੱਲ ਪੀ ਯੂ ਵੱਲੋਂ ਵਕੀਲ ਰਣਜੀਤ ਸਿੰਘ ਬਜਾਜ ਅਤੇ ਕੇਂਦਰ ਵੱਲੋਂ ਐਡੀਸ਼ਨਲ ਸਾਲਿਸਟਰ-ਜਨਰਲ ਸੱਤਿਆਪਾਲ ਜੈਨ ਪੇਸ਼ ਹੋਏ ਬੈਂਚ ਨੇ ਨੋਟ ਕੀਤਾ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਹਲਫ਼ਨਾਮੇ ਤੋਂ ਇਹ ਨਹੀਂ ਲੱਗਦਾ ਕਿ ਉਨ੍ਹਾਂ ਨੇ 2008 ਦੇ ਐਕਟ ਦੀਆਂ ਧਾਰਾਵਾਂ ਵੱਲ ਧਿਆਨ ਦਿੱਤਾ ਹੈ ਇਸ ਲਈ ਹਾਈ ਕੋਰਟ ਨੇ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ 72 ਘੰਟਿਆਂ ਵਿੱਚ ਰਿਪੋਰਟ ਕੇਂਦਰ ਨੂੰ ਸੌਂਪਣ ਦੀ ਸਖ਼ਤ ਹਦਾਇਤ ਕੀਤੀ ਅਤੇ ਕੇਂਦਰ ਨੂੰ ਰਿਪੋਰਟ ਮਿਲਣ ਤੋਂ ਬਾਅਦ ਇੱਕ ਹਫ਼ਤੇ ਵਿੱਚ ਫੈਸਲਾ ਲੈਣ ਲਈ ਕਿਹਾ ਹੈ ਮਾਮਲੇ ਦੀ ਅਗਲੀ ਸੁਣਵਾਈ 17 ਨਵੰਬਰ ਤੈਅ ਕਰਦਿਆਂ ਅਦਾਲਤ ਨੇ ਸਪਸ਼ਟ ਕੀਤਾ ਕਿ ਮੁੱਦੇ ਦੀ ਸੰਵੇਦਨਸ਼ੀਲਤਾ ਨੂੰ ਦੇਖਦਿਆਂ ਜਾਂਚ ਏਜੰਸੀਆਂ ਪੂਰੀ ਗੰਭੀਰਤਾ ਅਤੇ ਮੁਸਤੈਦੀ ਨਾਲ ਕੰਮ ਕਰਨ

ਯੂਪੀ ਦੇ ਹਰਦੋਈ ਵਿੱਚ ਇੱਕ

ਹੀ ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਦੀ ਟੀਮ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚੀ ਅਤੇ ਅੱਗ ਬੁਝਾਉਣ ਦਾ ਕੰਮ ਸ਼ੁਰੂ ਕੀਤਾ ਅੱਗ 'ਤੇ ਕਾਬੂ ਪਾਉਣ ਲਈ ਫਾਇਰ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਕਰੀਬ ਚਾਰ ਘੰਟੇ ਲਗਾਤਾਰ ਮੁਸ਼ੱਕਤ ਕਰਨੀ ਪਈ ਇਸ ਘਟਨਾ ਵਿੱਚ ਕਿਸੇ ਜਾਨੀ ਨੁਕਸਾਨ ਦੀ ਸੂਚਨਾ ਨਹੀਂ ਹੈ, ਹਾਲਾਂਕਿ ਗੋਦਾਮ ਅੰਦਰ ਪਿਆ ਸਾਮਾਨ ਸੜ ਕੇ ਸੁਆਹ ਹੋ ਗਿਆ

ਹਰਦੋਈ ਦੇ ਮੁੱਖ ਫਾਇਰ ਅਫ਼ਸਰ ਮਹੇਸ਼ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਅੱਗ ਦੀ ਸੂਚਨਾ ਮਿਲਣ 'ਤੇ ਸਦਰ ਫਾਇਰ ਸਟੇਸ਼ਨ ਤੋਂ ਪਹਿਲਾਂ ਇੱਕ ਫਾਇਰ ਟੈਂਡਰ ਭੇਜਿਆ ਗਿਆ ਸੀ ਜਦੋਂ ਟੀਮ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚੀ ਤਾਂ ਅੱਗ ਤੇਜ਼ੀ ਨਾਲ ਫੈਲ ਚੁੱਕੀ ਸੀ ਸਥਿਤੀ ਦੀ ਗੰਭੀਰਤਾ ਨੂੰ ਦੇਖਦਿਆਂ ਵਾਧੂ ਗੱਡੀਆਂ ਬੁਲਾਈਆਂ ਗਈਆਂ ਉਨ੍ਹਾਂ ਮੁਤਾਬਕ ਸਦਰ ਤੋਂ ਦੋ ਹੋਰ, ਸੰਡੀਲਾ ਤੋਂ ਦੋ ਅਤੇ ਬਿਲਗ੍ਰਾਮ ਤੋਂ ਇੱਕ ਫਾਇਰ ਟੈਂਡਰ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚਿਆ ਇਸ ਤਰ੍ਹਾਂ ਕੁੱਲ ਛੇ ਫਾਇਰ ਟੈਂਡਰਾਂ ਦੀ ਮਦਦ ਨਾਲ ਅੱਗ ਬੁਝਾਉਣ ਦਾ ਕੰਮ ਕੀਤਾ ਗਿਆ ਮੁੱਖ ਫਾਇਰ ਅਫ਼ਸਰ ਨੇ ਦੱਸਿਆ ਕਿ ਗੋਦਾਮ ਦੇ ਨੇੜੇ ਵੱਡੀ ਮਾਤਰਾ ਵਿੱਚ ਪਲਾਸਟਿਕ ਦਾ ਸਕ੍ਰੈਪ ਪਿਆ ਹੋਇਆ ਸੀ, ਜਿਸ ਕਾਰਨ ਅੱਗ ਦੇ ਹੋਰ ਇਲਾਕੇ ਵਿੱਚ ਫੈਲਣ ਦਾ ਖ਼ਤਰਾ ਸੀ ਫਾਇਰ ਕਰਮਚਾਰੀਆਂ ਨੇ ਚਾਰੇ ਪਾਸਿਆਂ ਤੋਂ ਪਾਣੀ ਦੀਆਂ ਬੁਛਾੜਾਂ ਮਾਰ ਕੇ ਇਮਾਰਤ ਨੂੰ ਠੰਢਾ ਕੀਤਾ ਅਤੇ ਅੱਗ ਨੂੰ ਆਲੇ-ਦੁਆਲੇ ਫੈਲਣ ਤੋਂ ਰੋਕਿਆ ਮੁੱਢਲੀ ਜਾਂਚ ਵਿੱਚ ਅੱਗ ਲੱਗਣ ਦਾ ਕਾਰਨ ਸ਼ਾਰਟ ਸਰਕਟ ਹੋਣ ਦਾ ਖ਼ਦਸ਼ਾ ਜਤਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਹਾਲਾਂਕਿ ਅੱਗ ਲੱਗਣ ਦੇ ਅਸਲ ਕਾਰਨਾਂ ਅਤੇ ਹੋਏ ਨੁਕਸਾਨ ਦਾ ਪਤਾ ਵਿਸਥਾਰਤ ਜਾਂਚ ਤੋਂ ਬਾਅਦ ਹੀ ਲੱਗੇਗਾ

ਸੀਜੇਪੀ ਕਾਰਕੁੰਨਾਂ ਨੂੰ ਪਾਕਿਸਤਾਨ

ਇਸ ਬਿਆਨਬਾਜ਼ੀ ਨੂੰ ਘੜ ਰਹੀਆਂ ਹਨ ਅਭਿਜੀਤ ਦੀਪਕੇ ਅਮਰੀਕਾ ਸਥਿਤ ਦਾਨੀਆਂ ਤੋਂ ਫੰਡ ਪ੍ਰਾਪਤ ਕਰ ਰਿਹਾ ਹੈ, ਆਸ਼ੂਤੋਸ਼ ਰਾਂਕਾ ਨੂੰ ਪਾਕਿਸਤਾਨੀ ਸਿਆਸਤਦਾਨਾਂ ਵੱਲੋਂ ਭੁਗਤਾਨ ਕੀਤਾ ਜਾਂਦਾ ਹੈ "

ਦੂਜੇ ਪਾਸੇ, ਬੁੱਧਵਾਰ ਨੂੰ ਕਰਨਾਟਕ ਦੇ ਗ੍ਰਹਿ ਮੰਤਰੀ ਪ੍ਰਿਯੰਕ ਖੜਗੇ ਨੇ ਕਾਂਗਰਸ ਨੂੰ ਵਿਦੇਸ਼ੀ ਫੰਡਿੰਗ ਦੇ ਦੋਸ਼ਾਂ ਨੂੰ ਲੈ ਕੇ ਭਾਰਤੀ ਜਨਤਾ ਪਾਰਟੀ (ਭਾਜਪਾ) 'ਤੇ ਪਲਟਵਾਰ ਕਰਦਿਆਂ ਦਾਅਵਿਆਂ ਪਿੱਛੇ ਸਬੂਤਾਂ 'ਤੇ ਸਵਾਲ ਚੁੱਕੇ ਉਨ੍ਹਾਂ ਨੇ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਮੋਦੀ ਨੂੰ ਆਰਐੱਸਐੱਸ ਮੁਖੀ ਮੋਹਨ ਭਾਗਵਤ ਦੀ ਵਿਚੋਲਗੀ (ਮੋਡਰੇਟਰ) ਹੇਠ ਇਸ ਮੁੱਦੇ 'ਤੇ ਖੁੱਲ੍ਹੀ ਬਹਿਸ 'ਚ ਸ਼ਾਮਲ ਹੋਣ ਦੀ ਚੁਣੌਤੀ ਦਿੱਤੀ ਦੋਸ਼ਾਂ 'ਤੇ ਪ੍ਰਤੀਕਿਰਿਆ ਦਿੰਦਿਆਂ ਖੜਗੇ ਨੇ ਬਿਨਾਂ ਕੋਈ ਸਬੂਤ ਪੇਸ਼ ਕੀਤੇ ਅਜਿਹੇ ਦਾਅਵੇ ਕਰਨ ਲਈ ਕੇਂਦਰੀ ਗ੍ਰਹਿ ਮੰਤਰੀ ਅਮਿਤ ਸ਼ਾਹ, ਵਿਦੇਸ਼ ਮੰਤਰੀ ਐੱਸ. ਜੈਸ਼ੰਕਰ ਅਤੇ ਇੰਟੈਲੀਜੈਂਸ ਬਿਊਰੋ (92) ਤੇ ਰਿਸਰਚ ਐਂਡ ਅਨਾਲਿਸਿਸ ਵਿੰਗ ਸਮੇਤ ਖੁਫੀਆ ਏਜੰਸੀਆਂ ਦੀ ਯੋਗਤਾ 'ਤੇ ਸਵਾਲ ਖੜ੍ਹੇ ਕੀਤੇ

ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਬੁੱਧਵਾਰ ਨੂੰ, ਕਮਿਊਨਿਸਟ ਪਾਰਟੀ ਆਫ਼ ਇੰਡੀਆ ਦੇ ਐੱਮਪੀ ਪੀ. ਸੰਤੋਸ਼ ਕੁਮਾਰ ਨੇ ਸ਼ਾਸਕ ਭਾਰਤੀ ਜਨਤਾ ਪਾਰਟੀ (ਭਾਜਪਾ) 'ਤੇ ਤਿੱਖਾ ਹਮਲਾ ਬੋਲਦਿਆਂ ਸਰਕਾਰ 'ਤੇ ਵਿਦੇਸ਼ੀ ਦਖਲਅੰਦਾਜ਼ੀ ਦੇ ਅਣ-ਪ੍ਰਮਾਣਿਤ ਦਾਅਵਿਆਂ ਰਾਹੀਂ ਜਨਤਕ ਪ੍ਰਦਰਸ਼ਨਾਂ ਨੂੰ ਸਿਸਟਮੈਟਿਕ ਤਰੀਕੇ ਨਾਲ ਬਦਨਾਮ ਕਰਨ ਅਤੇ ਜਵਾਬਦੇਹੀ ਤੋਂ ਭੱਜਣ ਦਾ ਦੋਸ਼ ਲਾਇਆ

ਜਨਤਕ ਅੰਦੋਲਨਾਂ ਦੇ ਖ਼ਿਲਾਫ਼ ਸੱਤਾਧਾਰੀ ਪਾਰਟੀ ਦੀ ਬਾਰ-ਬਾਰ ਸਾਹਮਣੇ ਆਉਂਦੀ ਬਿਆਨਬਾਜ਼ੀ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਕੁਮਾਰ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਵਿਦੇਸ਼ੀ ਫੰਡਿੰਗ ਦੇ ਦੋਸ਼ ਸੱਤਾਧਾਰੀ ਪਾਰਟੀ ਦਾ ਮੁੱਖ ਏਜੰਡਾ ਬਣ ਚੁੱਕੇ ਹਨ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ, "ਜਦੋਂ ਵੀ ਸਾਡੇ ਦੇਸ਼ 'ਚ ਕੋਈ ਪ੍ਰਦਰਸ਼ਨ ਹੁੰਦਾ ਹੈ, ਤਾਂ ਵਿਦੇਸ਼ੀ ਫੰਡਿੰਗ ਦਾ ਦੋਸ਼ ਭਾਜਪਾ ਦਾ ਮੁੱਖ ਏਜੰਡਾ ਬਣ ਜਾਂਦਾ ਹੈ '

ਮੁਲਾਜ਼ਮਾਂ ਨੇ ਠੁਕਰਾਇਆ ਮੁੱਖ ਮੰਤਰੀ

ਮੁੱਖ ਮੰਗਾਂ ਹੱਲ ਨਹੀਂ ਹੋਈਆਂ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਮੁੱਖ ਮੰਗਾਂ ਵਿੱਚ ਪੁਰਾਣੀ ਪੈਨਸ਼ਨ ਸਕੀਮ ਲਾਗੂ ਕਰਨਾ, ਬਕਾਇਆ 10 ਫੀਸਦੀ ਡੀਏ ਜਾਰੀ ਕਰਨਾ, ਪੈਂਡਿੰਗ ਡੀਏ ਅਰੀਅਰ ਭੁਗਤਾਨ, ਛੇਵਾਂ ਤਨਖਾਹ ਕਮਿਸ਼ਨ, ਪੁਰਾਣੇ ਤਨਖਾਹ ਸਕੇਲ ਬਹਾਲ ਕਰਨਾ ਅਤੇ ਮਾਰੂ ਨੀਤੀਆਂ ਵਾਪਸ ਲੈਣਾ ਸ਼ਾਮਲ ਹੈ ਮੀਡੀਆ ਸਾਹਮਣੇ ਆਗੂਆਂ ਨੇ ਪੁਰਾਣੀਆਂ ਵੀਡੀਓ ਕਲਿੱਪਾਂ ਦਿਖਾ ਕੇ ਸਰਕਾਰ ਦੇ ਦਾਅਵਿਆਂ ਦਾ ਖੰਡਨ ਕੀਤਾ ਸੁਖਚੈਨ ਖਹਿਰਾ ਨੇ ਸਪੱਸ਼ਟ ਕੀਤਾ ਕਿ ਕਾਂਗਰਸ ਸਰਕਾਰ ਵੇਲੇ ਸਿਰਫ਼ 7 ਫੀਸਦੀ ਡੀਏ ਬਕਾਇਆ ਸੀ ਅਤੇ ਅਕਾਲੀ-ਭਾਜਪਾ ਸਰਕਾਰ ਨੇ ਕੋਈ ਬਕਾਇਆ ਨਹੀਂ ਛੱਡਿਆ ਸੀ ਉਨ੍ਹਾਂ ਦੋਸ਼ ਲਾਇਆ ਕਿ ਸਰਕਾਰ ਤਨਖਾਹ ਕਮਿਸ਼ਨ ਦੇ ਬਕਾਏ ਨੂੰ ਡੀਏ ਨਿਪਟਾਰੇ ਵਜੋਂ ਪੇਸ਼ ਕਰ ਰਹੀ ਹੈ ਉਨ੍ਹਾਂ ਚਿਤਾਵਨੀ ਦਿੱਤੀ ਕਿ ਮੰਗਾਂ ਪੂਰੀਆਂ ਹੋਣ ਤੱਕ ਸੰਘਰਸ਼ ਜਾਰੀ ਰਹੇਗਾ

ਪਟਿਆਲਾ ਤੋਂ ਚੱਲਦੇ ਫਰਜ਼ੀ ਕਾਲ

ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਗਿਆ ਬਾਅਦ ਵਿੱਚ, ਏਜੰਸੀ ਵੱਲੋਂ ਸਥਾਨਕ ਅਦਾਲਤ ਤੋਂ ਉਨ੍ਹਾਂ ਦਾ ਟ੍ਰਾਂਜ਼ਿਟ ਰਿਮਾਂਡ ਹਾਸਲ ਕਰਨ ਤੋਂ ਬਾਅਦ ਉਨ੍ਹਾਂ ਨੂੰ ਹੈਦਰਾਬਾਦ ਲਿਜਾਇਆ ਗਿਆ

ਇਹ ਗੈਂਗ ਪਹਿਲਾਂ ਤਿਲੰਗਾਨਾ ਦੇ ਹੈਦਰਾਬਾਦ ਦੇ ਇੱਕ ਪ੍ਰਮੁੱਖ ਉਪ-ਸ਼ਹਿਰੀ ਇਲਾਕੇ ਅਤੇ ਤਕਨਾਲੋਜੀ ਹੱਬ ਮਾਧਾਪੁਰ ਵਿੱਚ ਇੱਕ ਧੋਖਾਧੜੀ ਵਾਲਾ ਕਾਲ ਸੈਂਟਰ ਚਲਾ ਰਿਹਾ ਸੀ ਪੁਲੀਸ ਛਾਪੇਮਾਰੀ ਤੋਂ ਬਾਅਦ,ਦੋਸ਼ੀਆਂ ਨੇ ਕਥਿਤ ਤੌਰ 'ਤੇ ਆਪਣਾ ਕੰਮਕਾਜ ਪਟਿਆਲਾ ਵਿੱਚ ਤਬਦੀਲ ਕਰ ਲਿਆ ਸੀ ਈਡੀ ਨੇ ਉਨ੍ਹਾਂ ਨੂੰ ਅਮਰੀਕੀ ਨਾਗਰਿਕਾਂ ਨੂੰ ਨਿਸ਼ਾਨਾ ਬਣਾਉਣ, ਧੋਖਾਧੜੀ ਕਰਨ ਅਤੇ ਅਪਰਾਧ ਤੋਂ ਕਮਾਈ ਗਈ ਰਕਮ ਨੂੰ ਖੁਰਦ-ਬੁਰਦ (ਮਨੀ ਲਾਂਡਰਿੰਗ) ਕਰਨ ਦੇ ਦੋਸ਼ਾਂ ਹੇਠ ਪ੍ਰੀਵੈਂਸ਼ਨ ਆਫ਼ ਮਨੀ ਲਾਂਡਰਿੰਗ ਐਕਟ ,2002 ਦੀ ਧਾਰਾ 19(1) ਤਹਿਤ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਹੈ

ਇਸ ਤੋਂ ਪਹਿਲਾਂ,ਵਿਕਾਸ ਨਿਮਾਰ ਨੂੰ 27 ਜੁਲਾਈ,ਤਾਰਾਚੰਦ ਨਿਮਾਰ ਨੂੰ 5 ਅਗਸਤ ਅਤੇ ਇਮਰਾਨ ਅਸਗਰੀ ਨੂੰ 10 ਅਕਤੂਬਰ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਗਿਆ ਸੀ ਤਾਜ਼ਾ ਗ੍ਰਿਫ਼ਤਾਰੀਆਂ ਨਾਲ ਇਸ ਮਾਮਲੇ ਵਿੱਚ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤੇ ਗਏ ਦੋਸ਼ੀਆਂ ਦੀ ਕੁੱਲ ਗਿਣਤੀ ਸੱਤ ਹੋ ਗਈ ਹੈ

ਈਡੀ ਦੇ ਇੱਕ ਸੀਨੀਅਰ ਅਧਿਕਾਰੀ ਨੇ ਦੱਸਿਆ ਕਿ ਏਜੰਸੀ ਨੇ 15 ਸਤੰਬਰ ਨੂੰ ਪੀਐੱਮਐੱਲਏ ਦੀ ਧਾਰਾ 17 ਤਹਿਤ ਪਟਿਆਲਾ,ਪੁਣੇ ਅਤੇ ਚੰਡੀਗੜ੍ਹ ਵਿੱਚ ਚਾਰ ਟਿਕਾਣਿਆਂ 'ਤੇ ਛਾਪੇਮਾਰੀ ਕੀਤੀ ਸੀ ਛਾਪੇਮਾਰੀ ਦੌਰਾਨ,ਪਟਿਆਲਾ ਵਿੱਚ ਦੋ ਅਤੇ ਪੁਣੇ ਵਿੱਚ ਇੱਕ ਕਾਲ ਸੈਂਟਰ ਚੱਲਦਾ ਪਾਇਆ ਗਿਆ,ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਲਗਪਗ 220 ਵਿਅਕਤੀ ਕੰਮ ਕਰ ਰਹੇ ਸਨ

ਏਜੰਸੀ ਨੇ ਪਾਇਆ ਹੈ ਕਿ ਗੈਂਗ ਨੇ ਕਥਿਤ ਤੌਰ 'ਤੇ ਅਪਰਾਧ ਤੋਂ ਕਮਾਏ ਪੈਸੇ ਨੂੰ ਰੀਅਲ ਅਸਟੇਟ,ਸੋਨੇ, ਵਾਹਨਾਂ ਅਤੇ ਵੱਖ-ਵੱਖ ਕਾਰੋਬਾਰਾਂ ਵਿੱਚ ਲਗਾਇਆ ਅਪਰਾਧ ਦੀ ਕੁੱਲ ਕਮਾਈ 261 ਕਰੋੜ ਰੁਪਏ ਦੱਸੀ ਗਈ ਹੈ, ਜਿਸ ਵਿੱਚੋਂ ਇੱਕ ਹਿੱਸਾ ਚੰਡੀਗੜ੍ਹ ਦੇ ਆਲੇ-ਦੁਆਲੇ ਰੀਅਲ ਅਸਟੇਟ ਵਿੱਚ ਨਿਵੇਸ਼ ਕੀਤਾ ਗਿਆ ਦੱਸਿਆ ਗਿਆ ਹੈ ਜਾਂਚ ਦੌਰਾਨ, ਈਡੀ ਨੇ 79 ਡਿਜੀਟਲ ਉਪਕਰਨਾਂ ਦੀ ਫੋਰੈਂਸਿਕ ਜਾਂਚ ਕੀਤੀ ਅਤੇ ਕਾਲ-ਸੈਂਟਰ ਚੈਟ,ਲੇਜ਼ਰ, ਕਾਲ ਡਾਟਾ, ਪੀੜਤਾਂ ਦੇ ਵੇਰਵੇ ਅਤੇ ਕ੍ਰਿਪਟੋਕਰੰਸੀ ਵਾਲਿਟ ਬਰਾਮਦ ਕੀਤੇ ਛਾਪੇਮਾਰੀ ਦੌਰਾਨ ਪਟਿਆਲਾ ਤੋਂ ਜਾਅਲੀ ਸਰਕਾਰੀ ਦਸਤਾਵੇਜ਼ ਅਤੇ ਜਾਅਲੀ ਸ਼ਨਾਖਤੀ ਕਾਰਡ ਵੀ ਜ਼ਬਤ ਕੀਤੇ ਗਏ ਈਡੀ ਅਧਿਕਾਰੀਆਂ ਨੇ ਪਾਇਆ ਸੀ ਕਿ ਗੈਂਗ ਨੇ ਕਥਿਤ ਤੌਰ 'ਤੇ ਵਿਅਕਤੀਆਂ ਦੇ ਨਾਂ, ਪਤੇ ਅਤੇ ਉਮਰ ਦੇ ਨਾਲ-ਨਾਲ ਲਗਭਗ 20 ਲੱਖ (ਦੋ ਮਿਲੀਅਨ) ਅਮਰੀਕੀ ਟੈਲੀਫ਼ੋਨ ਨੰਬਰ ਖਰੀਦੇ ਸਨ ਨਿਸ਼ਾਨਾ ਬਣਾਏ ਗਏ ਬਹੁਤ ਸਾਰੇ ਵਿਅਕਤੀ ਬਜ਼ੁਰਗ ਨਾਗਰਿਕ ਸਨ ਇਹ ਡਾਟਾ ਜਰਮਨੀ ਅਤੇ ਫਿਨਲੈਂਡ ਦੇ ਸਰਵਰਾਂ 'ਤੇ ਹੋਸਟ ਕੀਤੇ ਆਟੋ-ਡਾਇਲਰਾਂ 'ਤੇ ਅਪਲੋਡ ਕੀਤਾ ਗਿਆ ਸੀ ਹੁਣ ਤੱਕ, ਜਾਂਚਕਰਤਾਵਾਂ ਨੇ 549 ਪੀੜਤਾਂ ਦੀ ਪਛਾਣ ਕੀਤੀ ਹੈ, ਜਿਨ੍ਹਾਂ ਵਿੱਚੋਂ ਬਹੁਤ ਸਾਰੇ 1940 ਦੇ ਦਹਾਕੇ ਵਿੱਚ ਪੈਦਾ ਹੋਏ ਸਨ ਈਡੀ ਨੇ ਦੱਸਿਆ ਕਿ 6,463 ਅਮਰੀਕੀ ਟੈਲੀਫ਼ੋਨ ਨੰਬਰਾਂ 'ਤੇ ਕਥਿਤ ਤੌਰ 'ਤੇ ਕਾਲਾਂ ਜਾਂ ਸੁਨੇਹੇ ਭੇਜੇ ਗਏ ਸਨ ਅੱਗੇ ਦੀ ਜਾਂਚ ਜਾਰੀ ਹੈ

ਚਾਵੜੀ ਬਾਜ਼ਾਰ 'ਚ ਤਿੰਨ

ਅਤੇ ਇੱਕ ਸੀਨੀਅਰ ਅਧਿਕਾਰੀ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਪਹਿਲਾਂ ਦੋ ਵਾਟਰ ਟੈਂਡਰ ਇੱਕ ਵਾਟਰ ਬਾਊਜ਼ਰ ਇੱਕ ਕੁਇੱਕ ਰਿਸਪੌਂਸ ਵਹੀਕਲ ਅਤੇ ਇੱਕ ਇੰਸੀਡੈਂਟ ਰਿਸਪੌਂਸ ਟੀਮ ਨੂੰ ਮੌਕੇ 'ਤੇ ਰਵਾਨਾ ਕੀਤਾ ਗਿਆ ਇਸ ਤੋਂ ਬਾਅਦ ਇੱਕ ਹੋਰ ਵਾਟਰ ਟੈਂਡਰ ਅਤੇ ਅਸਿਸਟੈਂਟ ਡਿਵੀਜ਼ਨਲ ਅਫ਼ਸਰ ਰਾਜੇਸ਼ ਸ਼ੁਕਲਾ ਵੀ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚ ਗਏ ਬਚਾਅ ਕਾਰਜਾਂ ਨੂੰ ਨੇਪਰੇ ਚਾੜ੍ਹਨ ਲਈ ਕੁੱਲ ਛੇ ਯੂਨਿਟਾਂ ਨੂੰ ਕੰਮ 'ਤੇ ਲਗਾਇਆ ਗਿਆ ਮ੍ਰਿਤਕਾਂ ਦੀ ਪਛਾਣ, ਸੰਭਾਵਿਤ ਜ਼ਖ਼ਮੀਆਂ, ਨੁਕਸਾਨ ਦੇ ਵੇਰਵੇ ਅਤੇ ਇਮਾਰਤ ਡਿੱਗਣ ਦੇ ਕਾਰਨਾਂ ਬਾਰੇ ਹੋਰ ਜਾਣਕਾਰੀ ਦੀ ਉਡੀਕ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ